

REFERENCE TO THE RESEARCH
MADE BY THE INDIAN SPACE
SCIENTISTS TO HELP PLANES AND
SHIPS IN DISTRESS

PROF. (MRS.) ASIMA CHATTER-JEE (Nominated): Mr. Vice-Chairman, Sir, I would like to mention before this august House the recent contributions of our space scientists. They have conducted very important research work with Insat I-C, which will contribute much to human welfare. This satellite developed by our space scientists and technologists will be launched in the near future and it will play a significant role in saving thousands of human lives from plane and ship accidents. Insat I-C will cover one-third of the globe in a coordinated international efforts of non Communist and Communist countries to help planes and ships in distress at sea.

The authentic report in this regard has been received from the Project Manager of Space system for research of vessels in distress (CONSPAS) and Search and rescue satellite-aided tracking system (SARSAT). The Indian satellite along with other satellites will pick up signals from the beacons identifying a plane or a ship and enable tracking stations to get in touch with the owners quickly to mount a rescue effort within two or two and a half hours, which will be quite adequate in many cases. The new beacons will be three times more powerful than the existing ones. Our space scientists ought to be congratulated for this commendable work which they have done in developing this new technology. Thank you.

**THE INFANT MILK FOODS AND
FEEDING BOTTLES (REGULATION
OF PRODUCTION, SUPPLY AND
DISTRIBUTION) BILL, 1986**

THE MINISTER OF STATE IN THE
DEPARTMENTS OF YOUTH AFFAIRS
AND SPORTS AND WOMEN AND CHILD
DEVELOPMENT IN THE MINISTRY OF
HUMAN RESOURCE DEVELOPMENT (SHRI-

MATI MARGARET ALVA: Sir, I beg to move for leave to introduce a Bill to provide for the regulation of production, supply and distribution of infant milk foods and feeding bottles with a view to the protection and promotion of breast-feeding and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRIMATI MARGARET ALVA: Sir, I introduce the Bill.

THE INDECENT REPRESENTATION OF
WOMEN (PROHIBITION) BILL,
1986

THE MINISTER OF STATE IN THE
DEPARTMENTS OF YOUTH AFFAIRS
AND SPORTS AND WOMEN AND CHILD
DEVELOPMENT IN THE
MINISTRY OF HUMAN RESOURCE
DEVELOPMENT (SHRIMATI MARGARET
ALVA): Mr. Vice-Chairman, Sir, I beg to
move:

"That the Bill to prohibit, the indecent representation of women through advertisements or in publications, writings, paintings, figures or in any other manner and for matters connected therewith or incidental thereto, be taken into consideration."

Sir, the Indecent Representation of Women (Prohibition) Bill, 1986, has been brought forward with the intention to prohibit indecent representation of women through advertisement, or in publications, writings, paintings figures or in any other manner. The term 'indecent representation of women' has been defined to mean the depiction in any manner of the figure of a women, her form or body or any part thereof in such a way as to have the effect of being indecent or derogatory to or denigrating woman or is likely to deprave, corrupt or injure the public morality or morals.

Clause 3 of the Bill prohibits publication of or exhibition of any advertisement which contains indecent representation of women. Clause 4 of

[Smt. Margaret Alva]

the Bill prohibits publication of or sending by post of any books, pamphlets, etc. containing indecent representation of women. Clause 5 thereof empowers the officers of the Government to seize any advertisement, book, etc. and any record, registered document etc. The Bill provides that the contravention of any of the provisions of clauses 3 or 4 shall be punishable on conviction with imprisonment of either description for a term which may extend to two years and with fine which may extend to two thousand rupees. In the event of second or subsequent convictions, penalty provided for is imprisonment for a term of not less than six months extending to five years and a fine not less than ten thousand rupees but which may extend to one lakh rupees.

The main intention behind this Bill is to prohibit the indecent representation of women through media, books, publications etc. The thrust given is not purely on obscenity but on the perverse representation of the anatomy of a woman through advertisement, or through any other media. The provisions of the section will take effect if it is proved that the indecent representation contained in any advertisement/publication, etc. is likely to deprave, corrupt or injure public morality or morals. The question whether a particular matter is obscene has necessarily to be left to the judicial wisdom of the courts. (*Interruptions*).

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): You will have a chance to speak. (*Interruptions*). Nothing to go on record. Let the Minister complete.

SHRIMATI MARGARET ALVA: As the House is aware, we do have provisions covering obscenity in sections 292, 293 and 294 of the Indian Penal Code. Although these provisions do exist, it was felt that there is need for a separate Act, as the representation of women in publications, particularly in advertisements,

which are considered obscene, are on the increase. There have been strong and persistent protests against such depiction of women. The existing provisions of the IPC do cover obscenity but they do not have adequate safeguards against denigration of women and the adverse effect of such references on the status of women. There may be instances when there is no specific intention to denigrate women but the effect may be created. It is, therefore, considered necessary to have a separate Act to prohibit indecent representation of Women.

I would like to clarify here that we have no intent of curbing the freedom of expression. We have, in fact, in the proposed Bill made certain specific exemptions like any written or visual material, the publication of which is in the interest of science, art or literatures written or visual material which is for *bona fide* religious purposes; and films requiring certification under the Indian Cinematograph Act; figures, etc. or any ancient monuments covered under the Ancient Monuments and Archaeological Sites and Remains Act.

With these words I commend the Bill to the House.

The question was proposed.

SHRIMATI KANAK MUKHERJEE (West Bengal): Sir, this Bill, though a piecemeal and partial one, has certainly got some value and the Objects and Reasons sound well, but I am afraid, like many other Bills recently passed, this Bill will also remain useless and ineffective. We have recently passed many Bills against dowry, against atrocities on women, against immoral traffic, against child labour, against rape and so on. There is no effect on reality at all. All these things are gradually increasing. The Bill can serve only one purpose—the purpose of propaganda by the Government before the elections that they are doing certain things for raising the status of women. These Bills have no significance nowadays. When the bill on 'sati' or for remarriage of widows was passed in the 19th cen-

ture, they did something for social reform. But now we are passing dozens of bills without meaning anything. Why is it so? Government is introducing and passing such bills, but you see their economic policy, their industrial policy their policy on education, their policy of appeasement to the fundamentalists. Now look at this. The same Government has just passed a bill on Muslim women taking away the minimum rights they had. So the Government is not serious at all.

So, what is the effect of this Bill? With these policies of the Government, unemployment among women is increasing, illiteracy is increasing, the status of women is going lower and lower down. The Statement of Objects and Reasons sounds very nice. It says:

"In spite of these provisions, there is a growing body of indecent representation of women or references to women in publications, particularly advertisements, etc. which have the effect of denigrating women and are derogatory to women

"It is proposed to prohibit all advertisements, publications etc. which contain indecent representation of women in any form".

It sounds very nice. But who are to do it? Who will prevent it? Who is responsible for this denigration of women? In TV serials, in print media, in film advertisements, in all sorts of advertisements there is indecent representation of women. Who is responsible for this? Mainly it is in the Government media that such indecent representation of women takes place. Take the TV serials. Take Chitrahaar, Hum Log, Amor Vimal. Almost naked women we shown in TV serials. Last year I had to write a letter to the Minister for Information and Broadcasting. While doing propaganda for family planning, they showed a naked woman lying down on the table and the young doctor doing the necessary operation and all those things. We cannot see such

things with our children. These are the sort of things that they show on TV. So I had to write a "letter to them. How are films like "Her Nights" and "Sexy Nights" passed by censors? In TV serials, in films, in film advertisements, in all the print media there are innumerable pictures. When this Bill was introduced, women came to me and gave me so many pictures. I can lay these pictures on the Table. These are horribly obscene.

SHRIMATI MARGARET ALVA: That is why we have come with this Bill.

SHRIMATI KANAK MUKHERJEE: Now I want to say one thing. Not only this is indecent, obscene and derogatory, but what kind of morals are we preaching? What is the ideology behind this? Look at these things. There was a feature "Kahan Gaye woh Log. In that a woman commits 'sati' and the commentary was: "Ah, look at this. Nowadays we will not get such women". So they are eulogising 'sati'. One and a half century after Raja Ram Mohan Roy took so much pain to have it abolished. The other day, in Bombay, women had demonstrated before the Godrej Company. What was that company advertising? "I have never had to change my fridge or my wife". So fridge is equated with wife. Then there was the novel "Man of Property" written by the famous writer, Glasworthy. In the first part of that novel, he says: "Oh, I have pleasure from my picture gallery, from my bank- balance, from my house, from all my property. Why can't I get pleasure from my wife"—his beautiful wife, Irene, who could not love her husband. Many of you must have read that Man of Property. That was a novel. But in reality, nowadays you see that the Godrej company is doing like this.

Here it is obscenity, absolutely; don't mention it. Take the VIP underwear advertisement. The boss is in underwear and the secretary girl is

[Smt. Kanak Mukherjee]

holding the telephone. See that. Then see the Fair and Lovely cream, snow, powder, lipstick advertisements. Obscene! Only sex appeal! They are using women for these things. Not only that, Sir.

Come to the text-books. I am happy that the honourable Minister has mentioned about books. Here is an article from the Economic and Political Weekly of May 3, 1986. Here is the result of a computer survey of 41 Indian school text-books of the NCERT of the Central Government and the Central Board of Secondary Education. The article is "Women and Sexism" written By Narendra Nath Kalia. What is there in those books? He writes:

"Almost 20 years ago, India's official educators promised to deliver a curriculum that would recognise and nurture the fundamental equality between men and women (Education Commission, India, 1965:4). The Indian Government agreed to rewrite the textbooks of independent India to prepare its young for an era of equality..."

Then he writes:

...stereotypes of 'masculine' and 'feminine' personalities do more harm than good."

He writes again:

"To determine the extent of sexism in Indian textbook, I conducted a computer-aided content analysis of 21 English and 20 Hindi language-instruction textbooks.

And what is there in those textbooks? He writes:

"Men routinely abused and violently beat women in many lessons. Over 100 female characters were victimised as a result of their sex roles.

Will these 41 books of the NCERT and the Central Board of Secondary

Education be banned after this Bill is passed? I ask the honourable Minister to say. These are the morals we are teaching our children.

What are our children learning from the TV, from the advertisements, the print media and from their own textbooks? That women and men are never equal. In our Constitution we say that there shall be no discrimination on the basis of sex, but so much discrimination is there. What is the basic reason for this humiliating image of women?

In this society based on private property, they think that women are also property of men. Here these propertied men think that women are second class citizens. They do not consider that women are equal to men and as honourable citizens as men are. Now, this society based on property and ruled by the propertied class looks down upon women. So, women are used in the media as sex symbols. If you insult mothers and sisters like this, what will be the image of women? The image of women is the image of the society itself. Therefore, it is not the concern of women only. When some obscene advertisements appear on the TV, it is the women only who protest. Why is it not the concern of men also? Is it not the concern of the society as a whole? If your mother and wife and sister are insulted is it not an insult to the whole society? So I say the image of women is the image of the entire society. They constitute half the society and they, as mother; and sisters rear up the children and set the moral tone of our future generations. Women are equal to men and they are as good citizens as men are. So, there should be no discrimination on the basis of sex. There is no question of changing the outlook only by propaganda without changing the real social conditions. The question of changing the objective realities is there. The question of emancipation of women is there. Giving them education, employment

cringing them to cultural level, cultural upliftment all things are connected with these things. The problem is too deep-rooted. It is not on the surface only. Only one Bill will not do any good. Look to the root of the problem. It is a big all-pervasive, vital social problem which concerns everybody irrespective of man and woman.

This Bill is all right. There is nothing wrong in it, but it is inadequate Sir, because the question of emancipation of women from the slavery, from the socio-economic conditions is vitally connected with these things. Women in media are used for commercial purpose for monetary purpose. That is why almost naked women are shown to attract the attention of men to sex appeal. This is most derogatory thing for the whole society.

I say that the Government is really deceitful in bringing such a Bill by not doing anything in reality. See the statistics, see the percentage of illiterate women, the percentage of unemployed women, the backwardness of the entire society, the backwardness of man, woman and children. You just pass such Bills which remain usually ineffective. That is why I say that the Government is not sincere at all. The Government is actually deceiving. It is deceiving people by saying that such and such provisions are there that it is doing such and such good things for women. On the TV, in the film serials the film advertisements, under the direct guidance of the Government the image of women is lowered down, they are used as a commodity for commercial purposes. It is most humiliating. They are depicted as sex symbols and they are depicted as private property of men, as second-class citizens. They are always to be pitied. When you see a picture of a good, happy and ideal family, you see, father is shown as reading, working and the mother is shown as doing the domestic labour and the child is shown as playing. This is the best thing you can show. No-

where in your text-books and in your print media do we see that man and women are equal. There was one T.V. serial Hum Log. There is a woman who is doing some social work, who is denigrated in the TV serial as being quarrelsome as bringing ruin to the family, like that. You are not presenting women who are coming out for social work, for equal responsibility, equal right with men. You are not doing so.

So, this Bill will serve the purpose of the Government propaganda all right. But, Sir, something is better than nothing. So, even if 1 per cent of the provisions of the Bill are implemented, it will do some good, I say. But let the Government show some sincerity. The hon. Minister has introduced the Bill. That is good. But this is only lip-service. This will remain as usual ineffective, useless. This is for the purpose of the Government propaganda only. That is why, let the Government show something about real improvement of the social status of women, to change this decadent culture. Why? Because men are taught, boys are taught the culture that the women are only for sex symbol. So, if women have to attract you, they have to be naked. Why? Can women as mothers and sisters co-workers not draw love and respect from you? No. If a woman has to draw attention she has to be naked. Why? Why is this? This is the decadent culture. This is the essence of the very policy of the Central Government, the socio-economic policy, the economic policy, the industrial policy, the education policy, the policy on culture. In reality in objective reality this is the aspect of social degradation. It shows how far has there been the social degradation. The decadent culture has gone down so much that women are insulted in this way, thereby they are insulting the entire society. I say this is of vital importance. It is a very big social problem not only to women, but also to men and wo-

[Shrimati Kanak Mukherjee] men and the entire society must be concerned about this. Otherwise there is no way out of it. It is extreme degradation and humiliation of womanhood in India that is going on today.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): We will continue with further discussion after lunch. The House is adjourned for lunch till 2.30.

The House adjourned for Lunch at thirty-one minutes past one of the Clock.

The House reassembled after lunch at, thirty-three minutes past two of the clock. The Vice-Chairman (Shri. mati Kanak Mukherjee) in the Chair.

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): Madam Vice-Chairman I rise to support the Bill. For a long time the story of the connection between Indian women and the Indian media has been like the parable of six blind men examining an elephant. As you all know one man touched the side of the elephant and thought that it was a wall, the second man touched the ear of the elephant and thought that it was a fan and yet another touched man the trunk of the elephant and thought that it was a rope and so on. Lacking a complete perception of the entire elephant they entirely failed to notice the strength, the intelligence and the beauty of the elephant as a whole. So, this is the story of Indian women and the Indian media, because the Indian media has so far brought a totally distorted and unreal picture of Indian women. This has succeeded in perpetuating inequality, inequity and total degradation of women.

I would like to start with a basic premise that obscenity and indecency, to my way of thinking is not purely sexual. Sexual obscenity or sexual indecency is just one small part of it, but certainly it is not the whole

picture. There was a time when women were fighting militantly against being portrayed as sex objects in the media on T.V., movies and books. But the story of a woman being used as a scantily-clad beauty is being used to peril anything right from typewriters to tables. It is now a little past and we have come to a stage beyond that when we have to consider far wider issue than merely a sexual exploitation of women. To my way of thinking a perpetration of a sexist stereotype is as bad as a sexual exploitation of a woman. Sometimes too excessive preoccupation with the sexual aspect or with the pornography as being the only obscene aspect leads to us being blinded, but far more important aspects in which women are denigrated and our status as a second-class citizens are perpetrated and we should not let tension be distracted by a mere reference to pornography or obscenity as relates to sex and this is the main reason why I welcome this Bill because in this Bill, a clear distinction has been drawn between what is merely sexual and also what is denigration or derogation of a woman and this can be left to the liberal interpretation of the judiciary.

Madam, we all know that the media is all pervasive. It is insidious. It is everywhere and it slowly comes into our minds and our attitudes without even appreciating what has happened. What has happened is that women have so far been totally preoccupied with economic and political equality and very few women have really looked into this aspect, the important role that media plays in perpetuating their status and this is the reason why we do not attach enough importance to this insidious influence of the media. The media is controlled by a small number of people usually men and these vested interests have even a greater vested interests in perpetuating the subservient status of a woman and this is

why the media has been consistently portraying women in a subservient role and glorifying media of a woman as passive, dependent, helpless and always subservient to the men whereas the man is always portrayed as the actor, the achiever, the doer. Madam, in other words, what I am trying to say is that it is not merely a scantily clad woman who on a screen offends the right thinking persons but it is also a fact that the portrayal of the contribution of women, the enormous economic contribution, the productive contribution of women to society is totally absent from the media. Therefore, what I am taking objection to is not to the portrayal of a woman but the invisibility of a productive woman on our media and this is a situation that has to be remedied. Even today, take for example, certain statistics that have been put forth by the FAO... two-thirds of the world's work is done by women. We have more than half the population and more than 50 per cent of the world's food is produced by women. Women toil in the fields, women toil behind the plough women even market the produce in the field of agriculture but at the same time, when you see programmes on a television, regretfully enough, on our Doordarshan, you find that the Krishi darshan or the programme that relates to agriculture always show a male farmer, a male expert, a male interviewer and when all the serious business of how to produce better is done with, then you get a few ornamental women dancers to provide relief from the actual serious business of farming. This totally depicts women in a negative fashion because what has happened is these are the women who are actually producing the world's food and they have very little encouragement to watch these programmes or to produce better or to do greater work and also the other kinds of programmes that are directed mainly at women are programmes that deal with flower arrangement, food and nutrition, further reinforcing the stereo-

types that we have been facing all along. The issue that we face here is that the media not merely reflects the social reality, the media is something that develops and creates its own reality. When people watch something on television, it reinforces their ideology. For instance, there is a stark example. Within very few, months, after a T.V. serial 'Lucy' being telecast, hundreds of little girls in villages all over India were called Lucy. This is the power of the media. When on the media, you see the constant glorification of a subservient position, it gives man the ideology and the strength to keep woman in a subservient position and this is reinforced by text-books for children and even in adult literacy programmes for women. This is where women are portrayed and perpetuated as subservient, passive, totally dependant upon men. (Interruption). I would like to say that I do not take exception to an introduction or occasional joke but I feel that men as a whole laugh at us and it is my trivialising the issue for you lose sight of the main point. I feel that even newspapers and books are trivialising serious issues concerning women. A serious issue like rape is discussed in a trivial manner. I was going to refer to it later. For instance, when women Central Government employees took to the road protesting, with their babies in their arms, against lack of availability of creches, this serious news item was mentioned in the newspaper with the trivial title given by a sub-editor, "Women up in arms". This is not a laughing matter. This is how issues of women are trivialised. We are made to feel that it is a joke. It is not a joke. It is a very serious issue.

I was talking about reporting in the media. For instance, a Delhi-based English daily adopted a village and it arranged a system of reporting what happened in the village in regard to the development of the village. A journalist found that in 150 reports of what was happening in that village, there were only five re-

[Shrimati Jayanthi Natarajan] ferences to women, whereas womer were doing most of the work. They were carrying fodder; they were ten ding the cattle; they were attending to agriculture; they were carrying water. Women were doing most of the work. But in the reports' about the development of the village, there was absolutely no reference to wo. men at all. They might well have been invisible. When a lady colleague approached the journalist and said, "Why have you not mentioned women in the reports?" He took the defnce that he could not talk to the women because they were rural women. But, at the same time, he wrote about cattle. One assumes that he did not talk to the cattle either. This is the attitude. Women are not seen as something productive, as contributing to the economy of the nation. Even in areas such as re-forestation, collecting grain, carrying water, etc. which are the primary concerns of women, women are not given their due. A Nepalese woman found much to her sorrow that all development plans regarding re-forestation totally left them out, though they were carrying out most of them. The only place in the programmes given in the media where women find a prominent place is family planning. Even here they are seen as the objects of contraception, as the objects of such contraceptives. This is the only aspect where women have ever received importance. One Bangladeshi woman said in a conference: "Until now it was only the men who were controlling our bodies. Now both the Government and the men are trying to control our bodies". I do not know if the attention of this House has been drawn to a very interesting article that appeared last week-end about a series of advertisements. I would like to point out that even the Government is guilty of this sexist discrimination because in the advertisements issued by some public sector companies; women have been portrayed very differently from the actual roles that they have been playing in life. For instance, there is one adver-

tisement that was issued by the Indian Telephone Industry where a woman is shown to be using a telephone inside a public booth and outside there is a queue of busy male executives looking at their watches. It is as if the women have the sole monopoly of misusing the telephone and the men never do it at all. And there was not a single women executive at all in the queue. It may appear trivial, but to my mind, it is worse than showing a scantily-cladi woman. This advertisement gives a totally different picture of women. There is another advertisements issued by Indian Oil with regard to LPG where a courteous helpful mechanic; is shown as going to a house with a cylinder of gas and the housewife is so absorbed with the task of preparing "jalebis" that she does not even realise that there is a leak in the gas tube. This is supposed to be in the interest of consumer safety. It is as if the woman is totally callous about safety and she has no perception of -safety and it is always the man who has a perception of safety.

One more film which is being put out by the Ministry of Women's Welfare, which is pleading to raise the woman's age of marriage, shows a very young woman trying to cope with the burden of two children and the house work. Nowhere has it been shown that work is an alternative to marriage sometimes. I am not pleading for work as against marriage. I am merely pleading for the right of the woman to make a choice. The Government media itself constantly perpetuates this aspect that the woman has always to be subservient. And this is reinforced in books and other places. If this continues, we will have no alternative but to continue to pursue the fight against this vicious cycle. To my way of thinking, placing a purely sexual connotation over pornography and obscenity is just sidetracking the issue. I think the reason that you glorify a woman and keep on saying—very often I have heard people say—"Why should you worry? Why are you com-

plaining? Women are treated like goddesses." Women are treated as goddesses. I object to it. We want to be treated as human beings, not as goddesses. In this way you are rendering women even more invisible like in Egypt where the only way a beautiful woman can walk about is by covering herself completely so that she does not distract the attention of men by her beauty. I don't think here is anything wrong in being beautiful. Why should she render herself invisible. By simply glorifying the concept of purity all you are doing is you are imposing a greater humiliation on woman as being the seductress or the detractress.. We have to come to realities. There is nothing to apologise for being beautiful. There is no need for being apologetic about it. We have to come to terms with what we are. This is the reason why I feel that mere preoccupation with sexual connotation alone is totally wrong because it sidetracks on the far more important issues of development that are facing us today. And in any case what is obscene or not in a sexual scene differs from one society to another, from one time to another. In my humble opinion, Madam, it always reinforces the culture of male domination. The concept of obscenity always reinforces the culture of male domination and it is for this reason that we should view this concept with a great deal of suspicion. I welcome the present Bill because till today, until this measure is brought on to the Statute Book, although they dealt with the question of obscenity, as I said, as purely sexual, look at the whole thing; the Indian Penal Code in Sections 292 and 293, clearly sets out that a "prurient material displaying a lascivious attitude which tends to deprave or corrupt..." is punishable under the Indian Penal Code. Except for one or two minor Acts there was no other legislation dealing with denigration of women. Even here it is not the woman herself who was the object of legislation. The emphasis was on public morality rather than on woman. The judiciary has also perpetuated this attitude in

three different cases. In one case, in the case regarding the book 'Lady Chatterley's Lover', the Supreme Court said if the material corrupts public morality, then that particular material is obscene. A very strange Delhi High Court judgment says that if a particular material gives information to the husband on how to regulate his sexual activity in marriage then it is not obscene. And a Calcutta judgment clearly says that 'obscene' means purely sexual in terms of the Indian Penal Code. Even the Law Commission in its 107th Report expresses its difficulty in defining the word 'obscene' and leaves it in a very vague form by saying on some consideration it stems that while most matters in an indecent character would be offensive because of their sexual implications, there could possibly be other matters which often disappear from non-sexual description, or depiction. I leave it at that and don't go further explaining how women are actually denigrated by the present media. What I am trying to say is, therefore, even in the law today as it stood the emphasis was not on women; there was a total absence of the gender issue in our legislation. Now the question is not merely that woman is treated as a sex object, she is also the target of rape, she is the target of violence and you see this happening every now and then in front of you, in books in films, in media and it spills over into real life. This is how these inequalities are perpetuated and man derives a certain ideology from it. What I am trying to say is the media have succeeded in perpetuating this inequality. When one watches the glorification of man, the superiority of man, man derives a certain ideology from it. Very often women are uncritical consumers of their own anti-women media. What has happened is the issue of their problems is treated as personal and family matters, as extremely trivial. What has happened is this, Since their problems are treated as family matters, their needs and concerns are not being articulated, they are never discussed and they never come out in

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the open, and the planners, the persons who plan for development, never take women into consideration in their development activity, .because of the role that media play in perpetuating the theory that the needs of women are purely family and personal mat-terd and their needs and identity are one with family. Then again, Madam, I would like to say that apart from this Act, there may be certain criticism that there has not been a precise definition of the terms "obscene" or "indecent" in this Act. As a matter of fact, at a personel level, I welcome the fact that there is actually no clear definition because what is indecent or obscene is something that is going to evolve and change with the time and, as a compelling necessity, we have to leave it to the judiciary to really interpret it as liberally as possible. Unfortunately, what has happened is that the judiciary usually, gives it a very specific definition under the "sex is dirty" theory and thinks that the women should be called upon to play a particular role because the judiciary, consisting of human beings, has its own particular approach to the matter and the way they look at a particular thing is reinforced by what the media does and that is the reason why there is a very vital necessity for the media to change completely, particularly the Government media, ac, I have pointed out, to make sure that women are shown as participants in development because invisibility is ag bad as denigvation. This is the only way in •which the judiciary itself can prtject a completely holistic view of the matter with any sense so that the inequalities against women are not further perpetuated.

There, was a suggestion by a women's, group called the "Mukti Manch" that in matters such as this it should be left to the discretion of the jury and the Jury system should be introduced But the Law Commission rejected it and suggested that it should still be left to the wishes of the judiciary to interpret what is obscene and what is indecent and what the crite-

tion should be. In any event, Madam, just as the fable of the Blind Men And The Elephant still continues, I feel that there is no change.' But, today, there is a definite awakening about the gross injustice that is being perpetuated against women. The movement is still weak and the direction is uncertain. But at least more and more women are. aware of the fact that the way in which they are being projected by the media is partial and unreal and, Madam, in that lies the key to the future. Thank you.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Madam, with regard to the story that you mentioned, it reminds me of what an Afghan intellectual, Hakim Sanai has said about this incident. He said that alas if there was only one person amongst these who had a ray of light *even* in one eye, he could understand the elephant. Actually, there were seven blind men who had felt different parts of the elephant's body and made their comments about an elephant.

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE): That is all right. Now, Mr. Aladi Aruna.

SHRI ALADI ARUNA aliag, V. ARUJNACHALAM (Tamil Nadu): Madam, I- .welcome this Bill along with the other Members. The object of the Bill is laudable which is to protect the traditional values of our culture and legacy. It has made necessary provisions to prohibit indecent representation of women through advertisements, newspaper writings, paintings and other means. It also proposes to prohibit distribution or circulation of any books or pamphelts containing any indecent representation of women. Nowadays, in the name of modern culture, fashion, style of life and freedom of expression, obscenity, nudism, pornography and sex in iconography have become rampant. Encouragement to nudism and relaxation in our moral values have damaged our society further. Unless firm steps are taken to curb the indecent traditional values of our society, of

Representation of and derogatory; manifestation, the traditional values of our society, of our civilized society, and the dignity of women would be impaired considerably. It is not merely protecting the dignity of women at large but safeguarding the precious values of a cultured society. But the inherent difficulties become insurmountable in execution and interpretation of law and fact. The word "obscenity" itself has no precise legal definition. It is generally held that anything which offends modesty, delicacy, chastity, etc. constitutes obscenity. Even though our Indian Penal Code has defined what is obscenity under sections 292 and 293, still the controversy over what is obscenity is burning. The precise definition of 'obscenity' varied from country to country and from time to time and community to community. In the U.S.A., the Supreme Court explained 'obscenity' in a case that "the material that described or depicted sexual conduct was obscene, if taken as a whole". In another famous case, the Supreme Court in U.S.A. defined 'obscenity' as dealing with sex in a manner appealing to prurient interest". This view is not always acceptable and amenable in all circumstances.

What was considered as obscene in literature in the past has been accepted as classic literature or useful work in the subsequent years. Henry Miller's "Tropic of Cancer" replete with iconography of sex once cursed and condemned by people became a classic literature in the later period. The James Joyce's "Ulysses" and D. H. Lawrence's "Lady Chatterley's Lover" were also condemned as obscene novels and they were banned but in subsequent years the ban was lifted due to successful anti-censor campaign defending the frankness in the work of Art. The difference of opinion deeply perpetuated in the definition of obscenity allows obscene and other vulgarity to influence the civilised society.

What we consider obscene in one form is respected as an art of sculpture in another form. "Kamasutra" ! deals with various methods of love

—*Passed* making but it is considered as a masterpiece of the literature. The description of Kumarasambhava of Kalidasa and Geet Govinda of Jaidev are mostly libidinous. They are considered as outstanding treasure of literature. I am to remind that Mr. Khosla in his report on censorship defended nudism by referring to the film 'Sidharatha' wherein the heroine on a particular occasion shows her beauty to attract Sidharatha without any dress. So, nudism is also recognised in the name of art. The interesting information contrary to nudism is that Victorian era a women's ankles were sufficient to stimulate sex feelings of the youth. Considering all these views, We understand that defining obscenity and taking action thereon is not an easy task.

Though the Bill is very precise in defining words like advertisement, distribution, label, package published and indecent representation of woman, it has inadequately failed to protect the very object of the Bill.

The exemptions extended in the Bill under sections (4) 'a) (1) and (b) (1) and (c) have undoubtedly defeated the purpose of this Bill. It has extended its exemption for religious purpose, too. I am not asking to prohibit the obscenity which we find in sculpture and painting we see in the temples. The works of the past may be treated as monument?. But there is no need of giving encouragement to such works in religion.

Madam, we speak much about morality, modesty, chastity, delicacy and celibacy when we enter into our temples. The paintings, the sculpture which we see are quite against our moral values and basic principles of theology.

We must be ashamed of it. In fact, we are worshipping obscenity itself. We are not ashamed of this when we worship obscenity itself but allow obscenity in the form of...

Expunged as ordered by the Chair.

ADI ARUNA *alias* V.
ARUNACHALAM; You have every right to
object to it.

SHRIMATI JAYANTHI NATARA-JAN:
It is a point of order

SHRI ALADI ARUNA *alias* V.
ARUNACHALAM: Kindly explain to the
House what is the philosophy of Linga.

SHRIMATI JAYANTHI NATARA-- JAN:
The philosophy of 'Linga' is something else.

SHRI ALADI ARUNA *alias* V.
ARUNACHALAM; You kindly explain to
the House. I am here.

SHRIMATI JAYANTHI NATARA-JAN:
Madam, it is not my duty to explain to the
House.

SHRI ALADI ARUNA *alias* V.
ARUNACHALAM: Why are you ashamed of
dealing with this fact?

SHRIMATI JAYANTHI NATARA-JAN
Madam, I request that I be allowed to say
what I want to say. I think it is wrong. But it
is not my duty to explain to the House.

SHRI ALADI ARUNA *alias* V.
ARUNACHALAM: How am I wrong?

SHRIMATI JAYANTHI NATARA-JAN;
Madam, I may be allowed to finish. Madam,
the point is that the hon. Member says that the
worship of Linga is obscene. I am saying that it
hurts my religious sentiments. I am not such
a philosopher. But I object to it. The rules are
very clear. They should not offend the religious
feelings of a section of the people. It is not for
me to explain the philosophy. He may call it
obscene. But I object to it. Therefore, I move
that the matter be struck off the record.

THE VICE-CHAIRMAN (SHRIMATI
KANAK MUKHERJEE): You speak about
the Bill only.

SHRI ALADI ARUNA *alias* V.
ARUNACHALAM; She may differ. It is my
view. She has every right to explain to the
House what philosophy behind it. Why is
afraid of that? Is there any unparliamentary
word that I have used? Only then the Chair
has a right to expunge.

THE VICE-CHAIRMAN (SHRIMATI
KANAK MUKHERJEE): We are not
discussing religion here. You talk about the
Bill only.

SHRI ALADI ARUNA *alias* V.
ARUNACHALAM; I am discussing about
obscenity. It is no more than that. When we
allow obscenity in the form of statues of
Gods, how can we avoid obscenity in other
areas? It is sheer mockery. At least, a place of
worship should be kept free from obscenity
and vulgarity. The Bill attempts to prohibit
indecent representation of women. Well and
good. At present, the women are weak in our
society, When; they become strong, equal and
assertive, then, Madam, I assure this House
that there will be an indecent representation of
men. I do not know how you are going to pre-
vent that. With these words, I conclude my
speech.

SHRIMATI SUDHA VIJAY JOSHI
(Maharashtra): Madam Vice-Chair-man, I rise
to support the Indecent Representation of
Women (Prohibition) Bill, 1986. I would like
to congratulate our Government and particu-
larly the hon. Minister of State for Women's
Welfare for bringing in this measure.

It has always struck me as to how this
malaise has been spreading and
advertisements have become more and more
louder and vulgar. Film ads are a class by
themselves. I happened to be a Member of the
Advisory Panel of the Board of Film Censors,
During

my tenure, I happened to see a very large number of films and quite often had to use scissors. But during that period, I also found that many times film ads. depicted pictures which were not there in the films at all. These pictures were very provocative and depicted women in a very indecent manner. Had these been part of the film, I would have chopped them off without hesitation. But the funny thing was that they were not in the film. This kind of advertising is degrading and demoting. In not too recent a past, there were angry demonstrations both in Delhi and Bombay against such advertisement's. The entire emphasis is on an aggressive sale campaign for the commodity. In the process, decency is thrown to winds. Exploiting women for this purpose has become order of the day.

Madam, woman is treated as an object of provocation and an indecent visual impact is created to arouse curiosity which has resulted in denigrating women and corrupting public morality. In a wider context I think, the attitude of the society towards women has to be changed. It has been hammered day in and day out that woman's job is to look after the house and also appear suitably ornamental at social functions. Even if one were to look at the advertisements of LIC it is shown that the policy money would be useful for your son's education and daughter's marriage. In no Ad. there is a mention of daughter's education or daughter's career. But at the sametime a working wife is a must in matrimonial market. Our society wants to exploit women, both physically and mentally. It is also a curious thing that in advertisements for products which are no concern of women also, a female is shown in an ad. say, shaving blade, banians, etc.

Madam, indecent representation of women is only a part of the major malice pervading in the society. Madam, at this juncture, I would also like to deal with the subject of

cabaret. In a discussion held in Delhi some time in October, 1984 on the paper of Law Commission on 'Obscene and indecent displays and adverse-ments, organised by Neeti Manch', Shri A. K. Kant, Deputy Commission of Police, Delhi said and I quote:

"The Central District had the maximum number of cabarets, vice dens and pornography peddlers, but the legal system was the biggest impediment in putting an end to such activities. Society wants to witness cabaret and there is little the law and order machinery can do effectively to shut it out. The legal system was Biased in favour of cabaret operators and if any changes are needed, the judiciary must be made to realise the indigenous concept of obscenity. Society tended to judge social morals by the yardsticks of the West and this needed to be revolutionised."

In short this is the scenario in which we are operating and this is the chaos from which we have to chart our path.

Madam, I am well aware that all the malice will not be cured by passing the Bill. But this is a very welcome step in the right direction. The important feature of the Bill is that it has very clearly and crisply defined what advertisements and distribution means, and has also attempted to define as objectively as possible what indecent representation of women mean. In Section 5(1) the Bill empowers the notified authority to take action of search, seizure, not only of any material which would directly contravene the provisions of the Act but also gives the powers to examine any record or document that would furnish evidence of the commission of any offence under the Act. Section 6 of the Act deals with punishment, and I am really happy that stringent punishment is envisaged for commission of any offence under the Act. I also welcome the provision of enhanced punishment for second or subse.

[Shri Aladi Aruna alias V. Arunachalam].

quent conviction. In section 7 of the Act, personal liabilities of the officers and directors have been spelt out so that in case of offence committed by a company, individual responsibility of those in charge cannot be evaded.

Madam, these provisions, I am sure would provide effective teeth to the law as envisaged in the Objects of the Bill. I hope the law-breakers would be brought to book very effectively. But still proper implementation and effective monitoring is the most important aspect and the Government must be very strict in implementing the provisions of the Bill. However, I am also aware of the fact that this process will have to be fought effectively and tirelessly with greater thrust. Here the voluntary organisations, social reformers and women's organisations have a great role to play. Social legislation by itself would not reform the society but it is necessary to bring to book the culprits. The law coupled with the development of a right attitude on sustained basis by all enlightened people would lead to create better atmosphere which in itself would act as a real deterrent to anybody indulging in such an activity.

Madam, with these words I commend the Bill and wholeheartedly support the measure brought before this august House. Thank you.

SHRI P. BABUL REDDY (Andhra Pradesh): Madam Vice-Chairman, I welcome this Bill. I am only sorry that in a country like ours with our tradition the necessity for a Bill like this has arisen, and the measures in the Indian Penal Code were not sufficient to meet the menace.

Madam, our tradition is,—of course one of our friends took objection to defying women and if they want to be downgraded, we do not have any objection—that we call a woman Sarswati, Goddess of Learning, or a Lakshmi, Goddess of wealth, or a-Parvati, Goddess of Shakti, and it is

Passed not a matter about which any woman should feel hurt. They should take pride in it. We should not with run away with the impression that just because women are eulogised they will be deprived of the real benefits. That fear is unjust. It is said by some of our friends, particularly of the left-thinking that poverty is the fertile ground for sin and crime. Maybe, to some extent it is true. But it is not the monopoly of poverty only to be the mother of sin. This part is played by plenty and prosperity also. I think it is Goydsmith who said that where there is plenty and prosperity sin also thrives there. You know in America they have got everything. There is plenty and prosperity. There is no dispute about it. This indescency if I may say so, is the latest technology imported from America by India because we are anxious to import every technology. This sophisticated technology is also on the way to our country. It is a very sad thing. In America it is culture to show hundred women naked in a Casino. I had the misfortune to see that in a Casino in which about hundred women were shown naked.

SHRI G. SWAMINATHAN (Tamil Nadu): Madam, I want to know how the hon. Member went to Casino. He would have gone there to see naked woman. Will he say frankly why he went there?

SHRI P. BABUL REDDY: Madam, it is not that I derive secret pleasure to see naked women. My friends went there. I went to accompany them. (*Interruptions*)

Madam, my friend says, say frankly I cannot say anything more than that. Madam, in America today a fight is going on for equality by women. It so happened that when I was travelling from miami in Florida to Houston, one lady sat by

my side. She was an American lady. I asked her, what her avocation was. She said that she was an insurance agent but her pastime was to fight for women's rights. I asked her: "Why are you fighting for the rights of women? We in India think you are very well off and that women in America are free and equal to men." She said: "No. For example, we will not be paid equal salary for equal work even in America. Supposing something is produced and if a man is paid of Rs. 5, the woman is paid Rs. 3." I Asked "Why?" She said "It is man's chauvinism". So, like that, in America this land of plenty has created this situation. And that situation we find in India. While interpreting obscenity, "my friends said that the word obscenity is vague and it is pleaded what is not considered obscene in America why should it be considered GO in India? This point was raised in the Supreme Court and in the High Court, particularly in Lady Chatterly's Lover case and Justice Hidayatullah and other judges said, what is not considered obscene there can be obscene in India because we have to consider everything against our background. So, this Bill is very necessary.

But some of my friends, particularly the women Members think that this indecent exposure is an injury to the pride and feelings of a woman. It is true, it is an injury. But the real injury is to the man. By this indecent exposure, the real injury is to the man. So, it is in that spirit I am also fighting it out. For example, in America, in this land of plenty, what is happening. Yesterday, I was reading in a paper that in that country, previously because marriages take place quite late, they give birth to children also very late. But now 30 000 teen-aged girls in the High School have become pregnant in America and they will become unmarried mothers in 9 months, and the Society has to take care of them. It is because they allow obscenity and nakedness and other such things so freely which is responsible for provoking the young boys and if a young boy is provoked, he, in turn, would provoke a young girl. The result is, young girls become pregnant, and this has become a menace to the American society.

I think they will reap for their sins, for not objecting to obscenity. Better, we stop import of this technology and then look at things in the background of our Indian traditions.

SHRIMATI AMARJIT KAUR (Punjab):
Which technology?

SHRI P. BABUL REDDY: This obscene technology where what should not be seen is made seeable.

Having said that, this Bill wants to punish even innocent persons. The difficulty is that sometimes what we do, we do in excess. For example, look at section 4 which says that a person who distributes a paper or a poster -- supposing a cinema poster is being distributed by a boy or he is pasting it to the walls -- will be made punishable with imprisonment because imprisonment is a must; it is not fine 'or' imprisonment it is imprisonment 'and' fine. Supposing a person is distributing a booklet where on the 13th or 14th page there is a naked woman's photo and that person is distributing it without knowing that it contains a naked woman's photograph. But under section 4, he is made punishable with imprisonment. At least, there must be a provision to punish, the real culprit alone and for him I have no tears to shed. But the courts have no discretion and if a person is found doing any of these acts, he becomes punishable. As I said, he may not be knowing that on a particular page, there is an obscene photograph. But he will be punishable under this section. Then, Madam, very great care has been taken in defining 'indecent representation'. Here, it is said notwithstanding that persons in any other class or age group may not be similarly affected. Take, for example, children. They may not be affected. Indecent exposure of women. The Members in this house may not be affected. But in Lok Sabha, they may be provoked. Notwithstanding the fact that persons in any other class or age group may not be affected, still, it becomes an indecent representation. It has been carefully worded. But the severity of this is diluted when we come to section 8, which says, "Notwithstanding anything contained in the Code of Criminal Procedure, 1973, an offence

[Shri P. Babul Reddy] punishable under this Act shall be bailable". After making a stringent provision in section 6, having made imprisonment a must, you say in section 8, it is bailable. A policeman may arrest a person and he may immediately release him on the spot. Of course, you have said that an offence punishable under this Act shall be cognizable, but at the same time, you have made it bailable. The severity with which it begins disappears when you come to section 8, I hope you will have a second look at this section.

With these words, I welcome and support this Bill whose object is very laudable

डा० हर प्रताप सिंह (उत्तर प्रदेश) :
माननीया उपसभाध्यक्ष महोदया, आपका मैं हृदय से आभारी हूँ जो आपने मूझको अशिष्ट स्त्री रूप (प्रतिषेध) विधेयक, 1986 पर अपने विचार को प्रकट करने का अवसर दिया है। मैं इसका समर्थन करने के लिए खड़ा हुआ हूँ। आज प्रथम बार मैं माननीय सदन का कुछ अधिक समय लेना प्रस्तावित करता हूँ। मेरा विचार है कि यह विधेयक एक महान और विवाद-रहित विधेयक है जिसको दोनों पक्षों का हादिक समर्थन प्राप्त होगा। जैसाकि विधेयक में कहा गया है कि विज्ञापन के माध्यम से या प्रकाशन, लेख, रंगीन चित्र, आकृतियों में या किसी अन्य रीति से और स्त्रियों के अशिष्ट रूपण का प्रतिषेध करने और उससे संबंधित या उसके आनुषंगिक विषयों के लिए यह विधेयक प्रस्तुत किया गया है। महोदया, सर्वप्रथम मैं भारत के प्रधान मंत्री परम आदरणीय श्री राजीव गांधी जी को इस बात के लिए बधाई देना चाहता हूँ जो भारतीय संस्कृति के एक महान संरक्षक के रूप में अपने पवित्र उत्तरदायित्व का पालन कर रहे हैं। उनके मन में स्त्रियों के प्रति जो आदर का भाव है उसकी तुलना सम्पूर्ण विश्व के किसी भी प्रधान मंत्री से नहीं की जा सकती है। यह विधेयक उसी सम्मान की भावना का एक पुष्प है, एक उदाहरण है। मैं अपनी शिक्षा राज्य मंत्री माननीया श्रीमती मार्गरेट अल्वा जी को भी हृदय से

बधाई देना चाहता हूँ। जिन्होंने स्त्रियों के मान, सम्मान तथा प्रतिष्ठा की रक्षा की दृष्टि से यह एक अत्यन्त महत्वपूर्ण विधेयक प्रस्तुत किया है। इस बात का इतिहास साक्षी है कि हमारे दिल को सदा ही स्त्रियों के मान सम्मान की चिंता रही है। साथ ही स्त्रियों को पूर्ण स्वतंत्रता एवं समानता के प्रति दृढ़ संकल्प तथा कार्यरत रहा है। मूझ को प्रसन्नता है कि माननीय सदन में इस महत्वपूर्ण विधेयक पर चर्चा हो रही है। महोदया, माननीय सदन इस बात से सहमत होगा कि भारत जिसकी महान एवं गौरवशाली संस्कृति में कहा गया था "धत्र नारीयस्तु पूज्यन्ते रमन्ते तत्र देवतः" तथा महाकवि जयशंकर प्रसाद जी ने भी कहा था :

"नारी तुम केवल श्रद्धा हो
विश्वास रजत नग पगलन में
पावन पिपूष सी बहा करो
जीवन के सुन्दर समतल में।"

पूजा, श्रद्धा अथवा अमृत का अर्थ यह नहीं है कि स्त्रियों को मानव के रूप में उनके अधिकार से वंचित कर दिया जाए, परन्तु यह शब्द आदर के सूचक हैं जो सद्भावना के द्योतक हैं। हादिक दुःख का विषय है कि उसी देश में विज्ञापन, प्रकाशन, लेख, आकृति रंगचित्र आदि के माध्यम से स्त्री को नाना रूप तथा नाना प्रकार के अशिष्ट रूप से प्रदर्शित किए जाने की बाढ़ आ गई है, जो देश के लिए गहरी चिंता का विषय बन गया है। यह आवश्यक था कि अशिष्ट स्त्री रूपण को प्रभावी तौर पर प्रतिषिद्ध करने के लिए एक अलग से विधान हो। यह विधेयक इसी महान उद्देश्य से लाया गया है। यह अत्यन्त दुःख का विषय है कि स्त्रियाँ जो हमारी बेटियाँ हैं, जो हमारी बहिन हैं, जो हमारी माताएँ हैं उनकी आकृति, उनके रूप या शरीर या उनके किसी अंग का चित्रण नाना प्रकार के माध्यम से असम्मानजनक, अपमानजनक, अशिष्ट तथा अशोभनीय ढंग से किया जाता है।

इस प्रकार का कार्य करने वाले कामुक साहित्य तथा कामुक वस्तुकला का उदाहरण देते हैं। मैं उन्हें बताना चाहता हूँ कि एक समय था, जब मनुष्य नंगा रहता था। तो क्या आज हम नंगे रहना आरम्भ कर दें। हमें अतीत की उचित बातों को स्वीकार करना है और अनुचित बातों को अस्वीकार करना होगा। क्या इस प्रकार का चित्रण करने वाले अपनी सगी माँ, सगी बहन और सगी बेटों का चित्र अश्लिल रूप में समाज के सामने प्रस्तुत करना चाहेंगे? अगर नहीं करना चाहेंगे, तो इस प्रकार का चित्रण सवथा अनुचित है। इसलिए उचित है, राष्ट्र के प्रति, स्त्रियों के प्रति, मानवता के प्रति जो उनका कर्तव्य है, उसके प्रति आत्म निरीक्षण कर प्रायश्चित्त करें तथा भविष्य में अपनी माताओं, बहनों एवं बेटियों का लज्जाजनक चित्रण न करें। इस प्रकार का चित्रण करके राष्ट्र के नागरिकों को कामुक भ्रष्ट तथा दुराचारी न बनाएँ। कोई भी राष्ट्र स्त्रियों को अपनी संपत्ति या भोग की वस्तु मान कर उन्नति, प्रगति एवम् विकास नहीं कर सकता है। कामुक तथा विलासी समाज समाजवादी समाज की संरचना के भी प्रतिकूल है। जब इस प्रकार का चित्रण करने वाली निहित शक्तियाँ अपनी नीति एवं रीति में परिवर्तन न लाकर उसमें वृद्धि कर रही हैं, तब इन परिस्थितियों में सरकार ने यह विधेयक प्रस्तुत करके अपने वैधानिक और राजनीतिक उत्तरदायित्व का पालन किया है, जिसके लिए सरकार विशेष रूप से शिक्षा मंत्रालय और मंत्री महोदयों को मैं बधाई देना चाहूँगा।

महोदय, अश्लिल स्त्री रूपण की परिभाषा करते हुए उद्देश्य के कथन में जो बातें कही गयी हैं, उनको और मैं माननीय मंत्री महोदयों का ध्यान आकर्षित करना चाहूँगा और उन्हें मैं इसी मंत्रालय के अंतर्गत जो केन्द्रीय फिल्म सेंसर बोर्ड का कार्य है और जो खोसला जांच समिति के प्रतिवेदन के अनुसार कार्य कर रहा है, को और भी आकर्षित करना चाहूँगा। उसमें कहा गया है, प्रतिवेदन में एक बार नहीं, अनेक बार कहा गया है कि क्या श्लिष्ट

है और क्या अश्लिष्ट है, इसका निर्णय लेना न्यायालय का कार्य है और अन्त में सर्वोच्च न्यायालय का कार्य है और जबसे प्रतिवेदन के आधार पर केन्द्रीय फिल्म सेंसर बोर्ड के लिए मार्गदर्शी सिद्धांत बनाए गए हैं, उससे नग्नता तथा अश्लीलता के प्रदर्शन पर प्रतिबंध लगने के स्थान पर प्रदर्शन सरल हो गया है। आपके विधेयक में प्रयुक्त शब्द अश्लिष्ट, असम्मानजनक तथा अपमानकारी शब्दों के साथ ऐसा नहीं हो पायेगा, ऐसा मेरा विश्वास है मंत्री महोदयों से।

इसके अतिरिक्त किस प्रकार का चित्रण व्यक्तियों को दुराचारी या भ्रष्ट बनाएगा या नहीं बनाएगा, यह भी विवाद का विषय बन सकता है। मैं माननीय मंत्री महोदयों से इस बात का अनुरोध करूँगा कि यह खोसला जांच-समिति के प्रतिवेदन से जो बातें हमारे सामने आयी हैं, उन बातों को ध्यान में रखते हुए इस बात का प्रयास किया जाना चाहिए कि शब्दों के बारे में स्पष्ट परिभाषा की जाय, जिससे उनका केवल एक अर्थ हो और मैं विश्वास-पूर्वक कह सकता हूँ कि इसमें किसी न्यायालय का कोई दोष नहीं है क्योंकि जब हम किसी बात का स्पष्ट अर्थ या स्पष्ट परिभाषा नहीं करेंगे तो फिर हमारी जो अदालतें हैं, उनमें जाकर उनके सामने जिस प्रकार का तर्क प्रस्तुत किया जायेगा, उस आधार पर ही निर्णय अदालतों को लेना होगा।

महोदय, मैं माननीय मंत्री महोदयों का ध्यान विधेयक के हिन्दी अनुवाद की ओर भी आकर्षित करना चाहूँगा—
“इण्डीसेंट रिप्रेजेंटेशन आफ वूमन (प्राहिबिशन) बिल, 1986” का अनुवाद “अश्लिष्ट स्त्री रूपण (प्रतिषेध) विधेयक, 1986” किया गया है। इससे स्पष्ट है कि अर्थ का अन्वय हो गया है, जबकि इसका अनुवाद “स्त्री का अश्लिष्ट रूपण (प्रतिषेध) विधेयक, 1986” होना चाहिए। मेरा अनुरोध है कि उसको शब्द रूप में स्वीकार किया जाये। वर्तमान अनुवाद स्त्री का तथा राजभाषा हिन्दी दोनों का अपमान है।

[डा० रुद्र प्रताप सिंह]

महोदया, अन्त में मैं जो दण्ड का विधान किया गया है, उसके संबंध में कुछ कहना चाहूंगा। इस विधेयक में उसके प्रथम दोष-सिद्ध होने पर अधिक से अधिक क्या दण्ड दिया जायेगा, का उल्लेख किया गया है, परन्तु कम से कम क्या होगा, यह नहीं कहा गया है। इस प्रकार जो धनी दोषी व्यक्ति हैं, उन्हें न्यायालय के उठने तक का दण्ड देकर मुक्त कर दिया जाएगा। इसलिए आवश्यक है कि इसमें इस बात का निश्चित रूप से प्रावधान किया जाय कि कम से कम कितना दण्ड उनको अवश्य दिया जाएगा यहां यह भी कहा गया है कि द्वितीय तथा पश्चात्वर्ती दोष सिद्ध होने पर भारी दण्ड दिया जाएगा। इसको हमारी सुयोग्य मंत्री महोदया ने अपने भाषण में स्पष्ट किया है, लेकिन कम से कम दण्ड क्या होगा यह उसमें भी नहीं बताया गया है। उपर्युक्त बातों का स्पष्ट प्रावधान आवश्यक है। तभी विधेयक का लाभ मिल सकेगा। हमारा विश्वास है कि हमारी सुयोग्य मंत्री महोदया सम्पूर्ण बातों का ध्यान रखेंगी जिससे जिस पवित्र भावना के साथ विधेयक प्रस्तुत किया गया है उस लक्ष्य की पूर्ति हो सकेगी।

मेरे पूर्व विरोधी पक्ष के वक्ताओं ने विधेयक की भावना का स्वागत करते हुए इसके क्रियान्वयन में संदेह व्यक्त किया है। मैं अत्यन्त विनम्रतापूर्वक कहना चाहूंगा कि इस विधेयक का लाना एक अत्यन्त साहसपूर्ण पग था। जहां तक क्रियान्वयन का प्रश्न है, हमारी सरकार, हमारी सुयोग्य मंत्री महोदया अपने महान् चरित्र का परिचय देंगी, ऐसा मेरा विश्वास है। अन्त में एक शेर पढ़कर मैं अपनी बात को समाप्त करूंगा।

वक्त आने पर बता दूंगा तुझे आसमां
मैं अभी से क्या बता दूँ क्या हमारे दिल में

SHRIMATI RENUKA CHOWDHURY
(Andhra Pradesh); Madam, I rise to welcome this Bill and while I agree with most of what my learned colleagues have said, I want Us to pause

and think and view the whole Bill lit its correct perspective. As I see it, this Bill is phase three of the other two Bills which were passed in the last session—one was the Bill to amend the SITA—Prevention of Immoral Traffic Act—and the other was the Dowry Amendment Bill—why has the need! come this day for us to introduce this Bill in Parliament? Basically it is to enhance the image of women, the status of women in society, it is in order to bring about equality, as-spoken about by my other colleagues, it is in order to bring the recognition which is vital and necessary for 'us' to work side by side with men, not behind them. Of course, sometimes we are always forward and that is indisputable.

SHRI P. BABUL REDDY: Several steps forward;

SHRIMATI RENUKA CHOWDHURY: However, the fact remains that we have never remained behind. *T* beg to differ.

SHRI H. HANUMANTHAPPA
(Karnataka): The seven steps are behind, not ahead.

SHRIMATI RENUKA CHOWDHURY: I know that, but I say that religious concept also has to be amended' simultaneously. This is for the betterment of the largest section of the population—which is the Hindus and the Hindu women.

Now while we are getting emotional and giving platitudes on the amendments in the judicial system etc. what are we doing in the Rajya Sabha? A trivial thing like the SITA Bill was named" as such because it meant Suppression of Immoral Traffic Act, but there were objections and the Minister had agreed on the floor of the House that there were several objections based on religious sentiments and' the name of the Bill had to be changed to PITA-Prevention of Immoral Traffic Act. Now tell me, did not Sita have to prove that she did not indulge in

SHRIMATI MARGARET ALVA: May I correct the lady Member? We avoided PITA also.

SHRIMATI RENUKA CHOWDHURY: Whatever the amendment was, the name was changed because it represented Sita. Now Sita had to prove to her kingdom, to her husband who in order to prove that he was virtuous ruler had to show that even she did not indulge in immoral act. That is what it amounted to in those days. We have in the Rajya Sabha today unwittingly succumbed to exactly what is happening in society—reflection of unequal wages, science and technology—in the name of science and technology we are celebrating amniocentesis where women can clinically abort the foetus because it is a girl. Are we today, in this century, while we are introducing this Bill, going to be denied the right to be born, the very right to be born which even our ancestors in all their ignorance never indulged in, not because we were merely women. Yes, women went through abortion, they did indulge in illegal abortion because they were unsuspecting mothers, because they were rape victims, because they had too many children, but never because it was a girl. And today in the name of progress, all of us are standing by and applauding this and bringing this Bill in while several things are happening like this in society. So the time has come for us to wake up and not bring in just individual Bills like this. We have to re-evaluate and see how this Bill is going to cause ripples in the other legislations and other Ministries and how we are going to protect women. There is no point in saying that we do not want protection, that we do not want equality. Till it comes we have to protect, till it is a feasible thing we have to protect the species, of women. We have to protect them and bring them into an environment where they can walk equally along with men. So, Madam, I request you that when we are bringing in this Bill, let there be a little more time to think over it. Let us ponder over it. Obviously, the

severity, the need for this Bill, has not really gone down even in the Rajya Sabha. Judging by the attendance we have this afternoon, it appears the Members do not think it important enough.

AN HONOURABLE MEMBER: How many women Members are there?

SHRIMATI RENUKA CHOWDHURY: They are in a minority here anyway, and that itself goes to show it. Hopefully, by the amendment of this Bill we are going to have half the ; share in this House one day very soon. As they say at Hyderabad in Andhra, Insha Allah!

The depiction and interpretation of religion also has to be modified. The Bill does not cover all this.

Here, when you say "cognizable offence" it is going to create complications when it comes to catch the offender. A clever lawyer can get anyone off the hook. So, a lot more debate has to go on on how we can plug the loopholes, in this Bill how we are going to catch offenders against the provisions of this Bill and what else is required in order to strengthen this Bill because "indecent exposure" is—as such really not only of the anatomy but it means a lot of things, it is a comprehensive whole.

Why is it that the media, the advertising media in particular, is always, showing a product as equal to a woman's body, be it her lips, nails, hair or whatever it is? That itself reduces the status of women because you are associating it with a monetary purchase. Subconsciously the person who is doing it is associating a woman with a monetary purchase. We are giving monetary value to a woman's body and her life. So we will have to go back to the Bill when we come to the Suppression of Immoral Traffic Act because that Act came about because women are treated as a purchasable commodity.

[Shrimati Renuka Chowdhury]

On the other hand, I do not think I am going to be very happy as a woman to see indecent exposure of men's bodies if, as a backlash to this _____ when you are going to ban indecent exposure of women's bodies—the advertisers are going to start using men's anatomies which, I think, are far more painful to tolerate. That will be an equal obscenity... (Interruptions)... The men are pleading for a chance to be able to be exposed that way. But this is also going to be violating our sensibilities. So we will have to take a very comprehensive view of what we mean by "indecent exposure" and "obscene exposure". As it is they are in existence. There are some advertisements which use the male anatomy which is quite uncomfortable to watch or to see a young child flip over in your presence.

Now there are some written articles also. What do we do about written articles which, in the name of education or under the guise of sex education, are becoming more and more explicit? That also comes under "indecent exposure". It can also come under So many other clauses of this Bill because we are not specifying, we are not able to give a framework within which to operate. So this, can lead to a backlash if we do not tighten on the severity of the Bill.

Madam, the rest of the words which I wanted to say have been stolen from my mouth by so many other colleagues and I do not want to repeat those points again. I thank you very much for giving me this opportunity to speak.

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE): Honourable Members, this is a very serious subject we are discussing and so I request you not to make it light by making light remarks or laughter or things like that. Please... (Interruptions) ..

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): We are as grim as you are Madam.

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE): Please give proper importance to this subject.

श्रीमती वीणा वर्मा (मध्य प्रदेश) :
आदरणीय उपसभाध्यक्ष महोदय, मैं इस बिल का स्वागत करते हुए इसके पक्ष में यह कहना चाहती हूँ कि अगर यह कहा जाये कि आज आधुनिक जीवन को सबसे बड़ा खतरा छद्म आधुनिक सभ्यता से है, तो कोई गलत बात नहीं होगी। खास तौर से यह खतरा आज उन देशों को ज्यादा है जहाँ पूर्ण आधुनिक जीवन विकसित नहीं है। फिलहाल अपने देश का वर्तमान समाज इसी दौर से गुजर रहा है, जहाँ हम न तो पूर्ण आधुनिक हैं और न ही समूल परम्परावादी। इस तरह आधुनिक सभ्यता दुनिया का कोई देश आज हम झेल रहे हैं, उतना शायद दुनिया का कोई देश नहीं। चूँकि भारत एक परम्परा का देश शुरू से ही रहा है जहाँ की संस्कृति में यहाँ के जनमानस का बिम्ब आज भी देखा जा सकता है। खासतौर से हमारी परम्परा में स्त्री की गरिमा का रूप उसके ढके शरीर में है, न कि दिखावे में। सच्चे अर्थों में यह उसका सौन्दर्य-बोध भी है।

आजादी के बाद भारतीय सभ्यता पर गौर करें तो हमारे देश के जन-जीवन पर पश्चिम की उपभोक्ता संस्कृति का बहुत गहरा असर पड़ा। नेहरू जी जिस स्वप्न-शीलता के साथ भारत को औद्योगिक आत्मनिर्भरता के मूलमंत्र को छोड़ दिया। उल्लेखनीय है कि नेहरू जी को यह बोध गांधी जी से मिला था। लेकिन पश्चिमी सभ्यता के उपभोक्ता संस्कृति का जिस तरह आक्रमण हुआ उसका असर हमारे यहाँ एक दासद अनुभव बन चुका है। हमने आधुनिक होने का मतलब—सिर्फ त्वचा की सुन्दरता और कपड़े की संस्कृति तक ही मान लिया है जिसके चलते फैशन और दिखावे से हम इतना ज्यादा आक्रांत हो गये हैं कि हम आधुनिकता के विचार बोध से ही वंचित हो गए।

गौर किया जाए तो इस "फेक" आधुनिक सभ्यता ने हमारे समाज में स्त्री की

सत्ता को स्वतंत्र किया है और आत्म-निर्भर बनाने के नाम पर उसका दुरुपयोग किया है। पूंजीवादी सभ्यता के गर्भ से निकली हुई औद्योगिक दुनियां ने नारी की अस्मिता को नकार कर उसे एक उपभोग की वस्तु बनाकर विज्ञापित करने का एक सहज माध्यम बना लिया है। हैरत तब होती है जब इस तथाकथित सभ्यता की भूल भूलैया में फंसी आज की नारी इससे बेखबर है।

स्त्री की सत्ता का इस अभिशाप प्रस्त सभ्यता में जिन दो सक्रिय माध्यमों से लगातार शोषण हो रहा है उसमें फिल्म और विज्ञापन ये दो ऐसे माध्यम हैं, जिनके परिणाम बहुत भयानक साबित हुए हैं। इस तरह आज की नारी इन दोनों माध्यमों के जरिये अधिक धन कमाने का एक सर्व सुलभ माध्यम बन चुकी है। खास तौर से विज्ञापनों की दुनियां में स्त्री की सत्ता फो न केवल बाजार बना दिया गया है, बल्कि कहना चाहिए कि एक ऐसी मशीन का पुर्जा बना दिया है जो एक बड़ी मशीन को चलाती तो है, लेकिन लोगों को यह पता नहीं चलता कि बड़ी मशीन इससे चल रही है और बाद में जब वह पुर्जा घिस जाता है तो उसे निकाल कर फेंक दिया जाता है। ध्यान दिया जाये तो विज्ञापनों की दुनियां में जिनमें नारी को माडल कहा जाता है, उसका इस्तेमाल इस ट्रेजडी के रूप में हो रहा है। ये माडल लडकियां यह नहीं जानतीं कि इस उपभोक्ता संस्कृति के जमाने में वे सभ्यता के उस मुहाने पर बैठी हुई बेफिक्र हो कर अपना समय काट रही हैं, जहां से कभी भी लुडक कर नीचे आ सकती हैं, आज की ये माडल लडकियां जो अपने ही "मांड" कहती हैं, देखा जाये तो बड़े सस्ते ढंग से पूंजीवादी घरानों के झाड़नारूप में सजने वाली पत्रिकाओं के जरिये लोगों की भूखी आंखों के सामने परोसी जा रही हैं। हालांकि इन माडल लडकियों के लिए यह समझना कुछ आसान हो सकता है कि कैमरे के सामने कुछ सेंकेड ही तो खड़ा होना होता है। लेकिन सच्चाई यह है कि ये अपनी असलियत पर पर्दा डालती हैं। इन्हें नहीं मालूम कि ये किस तरह के दलदल में फंसने के लिए और आगे

बढ़ती जा रही हैं। जहां से पीछ लौटना आसान नहीं।

उपसमाध्यक महोदय, आज आये दिन समाचार, पत्रों, पत्रिकाओं, दूरदर्शन, सिनिमा-पोस्टरों, साइनबोर्डों आदि के जरिये पूंजीवादी संस्था रोजमर्रा की उपयोग वाली वस्तुओं का प्रचार करने के लिए जिस तरह स्त्री मॉडलों की देह के अधखुले अंगों को दिखा कर दर्शकों, पाठकों का रुचि संस्कार अंश्ट कर रहे हैं, इससे यह तिर्र हो चुका है कि स्त्री उनके लिए एक अदद साबिन या कमाल से अधिक महत्व नहीं रखती। इससे न केवल समाज में विलासिता संबंधी चीजों का प्रचार बढ़ता है बल्कि आम-जन-जीवन में उपभोक्ता संस्कृति का विस्तार भी हो रहा है। कहना न होगा कि आजादी के बाद आई युवा पीढ़ी में आत्मरति से बोझिल सिर्फ अपने तक दिलचस्पी बनाये रखने का जो मनोभाव पैदा हुआ है, उसमें इन कुरुचिपूर्ण, भौंड, विद्वत सेक्स से सने विज्ञापनों का अच्छा खासा असर पड़ा है। अमेरिका जैसे भौतिक दृष्टि से अत्यन्त विकसित देश का इस शताब्दी में जो सांस्कृतिक पतन हुआ है और एक ऐसी भूखी, पीढ़ी हिप्पी और पंक जनरेशन का जन्म हुआ है, जिनकी कोई विरासत शेष नहीं है। इस तरह पश्चिम की विज्ञापनों वाली संस्कृति का आज हमारे नागरीय जन-जीवन पर चोतरफा आक्रमण हुआ है जिससे न केवल हमारी सांस्कृतिक विरासत को गम्भीर खतरा पैदा हो गया है जिसको हम अभिषप्त होकर जीने के लिए बाध्य है। उल्लेखनीय है कि इन अश्लील विज्ञापनों का वच्चों के मनो-विज्ञान पर गहरा असर पड़ा है जिससे वे बाद में विकृत मानसिकता का शिकार होते हैं। इससे बड़ा दुर्भाग्य यह है कि बीसवीं शताब्दी की आधुनिक नारी भी बेखबर होकर इस गम्भीर हमले को अपनी शोहरत और सम्मान का माध्यम मान रही है। जो वास्तविकता में मात्र एक छलात्रा है।

सवाल उठता है कि आज भारतीय नारी अपने को आधुनिक और स्वतंत्र बनाये रखने के लिए समाज से कई मोर्चों

[श्रीमती वीणा वर्मा]

पर जिस तरह विद्रोह कर चुकी है, आखिर क्योंकर वह विज्ञापनों के इस खोफनाक छलावे से बेखबर है? अगर भारतीय पढ़ी-लिखी स्त्रियां सस्ते विज्ञापनों के खिलाफ विद्रोह नहीं कर सकती तो स्वीकारना होगा कि वे विज्ञापनों के जरिए अपनी देह का खुद शोषण करा रही हैं। पर मैं मानती हूँ कि सरकारी तौर पर ऐसा कोई कानून लागू नहीं है जो इन विज्ञापनों के जरिये नारी देह के उपभोग पर सख्ती से पाबंदी लगा सके। हालांकि भारतीय दण्ड संहिता की धारा 292, 293 के तहत इस तरह के भौंडे प्रदर्शनों पर रोक लगाने का प्रावधान किया गया है, लेकिन इसका अमल नहीं के बराबर है। इसी तरह फिल्मों का सेंसरबोर्ड भी अपने को कानून के अभाव में असहाय पाता है। क्योंकि सेंसर बोर्ड के पास अभी तक ऐसा कोई कानूनी दंडनीय प्रावधान नहीं है कि इस अश्लीलता पर पाबंदी लगाई जा सके। फलतः विज्ञापनों का अपना कमाऊ घंघा मजे से फलफूल रहा है।

मेरी दृष्टि में विज्ञापनों में नारी को इस अभिशाप से बचाने के लिए कुछ मुझाव इस तरह हो सकते हैं, जिस पर सदन विचार करे:

1. सरकार को ऐसे विज्ञापनों पर रोक ही नहीं बल्कि दंडनीय अपराध घोषित करना चाहिए जिसमें स्त्री के अंगों को अश्लील बनाकर प्रचार किया जाता है। नियम का उल्लंघन करने वाली एजेंसियों को जुर्माना किया जाय तथा इसमें सजा का भी प्रावधान जोड़ा जाए।

2. सरकार को विज्ञापनों की श्रेणी नियंत्रित करने के लिए एक ऐसा विभाग बनाना चाहिए जो विभिन्न वस्तुओं के विज्ञापन के लिए विज्ञापन संहिता और श्रेणी निर्धारित करे जिससे वस्तु और उसके विज्ञापन में सामंजस्य हो सके। उदाहरण के लिए बीड़ी के विज्ञापन के लिए यह बिलकुल भौंडा विज्ञापन है जिसमें एक मांसल औरत अपने शरीर के कंधों को अस्त-व्यस्त करके कामुक अदा के साथ बीड़ी पीती हुई दिखाई जाय। पिछले दिनों पूर्वी उत्तर

प्रदेश में गंगा छाप बीड़ी के विज्ञापन में इसी तरह भौंडा और अश्लील रूप दिखाया गया है।

3. विज्ञापन एजेंसियों पर रोक लगाई जाय जो अभावग्रस्त लड़कियों को अपने शरीर को असहाय होकर कैमरे के सामने खड़ा करने के लिए मजबूर करती हैं। बम्बई, दिल्ली में ऐसी तमाम बिना लाइसेंस की एजेंसियां चल रही हैं जहां यह घंघा जोरों पर है।

4. ऐसे अश्लील विज्ञापनों के रोक पर न केवल सरकार को जिम्मेदारी प्रमुख है, वरन् जागरूक महिलाओं द्वारा गठित ऐसी तमाम संस्थाओं को सक्रिय होना चाहिये जो ऐसे विज्ञापनों का विरोध करें और स्त्रियों के विरुद्ध हो रहे इस शोषण पर ऊंगली रखें ताकि महिलाओं के मन में इसके खिलाफ जागरूकता पैदा हो।

5. पूजावादी संस्थाओं से सजने वाले ऐसी सभी पत्र-पत्रिकाओं में प्रैस एक्ट के तहत ऐसा प्रावधान होना चाहिए जिससे अश्लील विज्ञापन छापना गैर-कानूनी हो।

फिलहाल मेरी दृष्टि में ये कुछ विचार जो प्रस्तुत बिल के समर्थन में अपना पक्ष रखते हैं। इस बिल के पास होने से हम एक बार फिर से समाज में स्त्री की खोई हुई गरिमा को पुनः परिभाषित कर सकते हैं जिसका हमारी संस्कृति में गंभीर महत्व सदियों से रहा है।

आज भारतीय नारी के प्रसंग में ये दो सवाल सदन के समाने उपस्थित हैं। एक और नारी की गरिमा और परम्परा का वैभवशाली रूप है तो दूसरी ओर उसको उपभोग की वस्तु बनाने का विज्ञापनों जैसा उपक्रम।

प्रश्न यह है कि हम और आप इसमें से क्या चुनना चाहते हैं, —स्त्रियों की गरिमा या स्त्री का उपहास।

श्री शंकर सिंह वाघेला (गुजरात):
मेडम वाइम चयरमैन, एक शिष्ट महिला मंत्री द्वारा पेश किया गया अशिष्ट महिला

विधेयः अब कि एक महिला चैयर पर बैठी हुई हैं और सब महिला सदस्यो उसमें अपना योगदान दे रही हैं तो मैं भी उसमें अपना कुछ योगदान देने के लिये उसका समर्थन करने के लिए खड़ा हुआ हूँ एज ए ही-मैन। महोदय, इस बिल के उद्देश्यों में बताया गया है कि इस देश में अश्लीलता से संबंधित विधि, भारतीय दंड संहिता की धारा 292, 293 और धारा 294 में महिलाबद्ध है। इन उपग्रहों के वावजूद, प्रकाशनों में, विशिष्टतया विज्ञापनों आदि में अश्लिष्ट स्त्री स्वरूप या स्त्रियों के प्रति छोटकशी को बढ़ावा मिला है। जिसका प्रभाव स्त्रियों के लिए असमानानुक्त या अपमानकारी हुआ है। इन सब धाराओं के होने के वावजूद भी आप स्वीकार करते हैं कि स्त्रियों के प्रति असमानानुक्त या अपमानकारी यह जो प्रचारनीला चल रही है, स्त्रियों की फोटो दिखाने का जो बात चल रही है तो क्या इन बिल को पास करने के एक साल बाद फिर से नया बिल के उद्देश्यों में यह नहीं कहा जाएगा कि यह बिल होने के वावजूद भी यह मिलनिला आगे चल रहा है। मैं चाहता हूँ कि इसका आप पूरा ख्याल करें।

मैडम, मैं कहना चाहता हूँ कि यह आज का रोग नहीं है, बल्कि यह बहुत पुराना रोग है। भारतीय संस्कृति के साथ अगर इसको जोड़ना है तो उड़ीसा में जगन्नाथपुरी के पास कोणार्क के सूर्य मंदिर और अपनी एलीफेन्टा और दूसरे खजूराहो जितने सूर्य मंदिर हैं अगर आप उनको देखना चाहते हैं तो आप उन्हें अपने बच्चों के साथ नहीं देख सकते। इस तरह की मूर्तियों आपको उधर हर मंदिर पर मिलेंगे, यह सब आपको वहाँ मिलेगा। इतने सालों पहले भी अश्लीलता इस देश में अस्तित्व में थी। यह इयूमन बीकनेस आप समझ लीजिये। स्त्री और पुरुष का भेद पुराना है। पता नहीं आदम ने ईव को कहा से निकाला लेकिन हर पुरुष स्त्री का ही पुत्र होता है। लेकिन पता नहीं वहाँ पुत्र परिपक्व होने के बाद उनमें कहाँ से क्या गड़बड़ी होती है जो मेच्योरिटी पुरक्वता के बाद जो नैचुरली है वह हो जाता है। मैडम, मैं स्त्रियों पर, महिलाओं पर, अपनी बहनों पर

एलीगेशन लगाता हूँ कि भूख से मरने वाली गांव की महिला अपना शरीर नहीं बेचती है और अगर वह अपना शरीर बेचती है तो वह गर्वनमेंट से मान्यताप्राप्त जो प्रास्टोट्यूट हाउस होते हैं वहाँ जाकर बेचती है और खुलेआम यह करती है। लेकिन ये टी.वी., पोस्टरों, पिकचरों में अपने शरीर को पोज करने वाली जो बहिनें हैं वे पट्टी लिखी होती हैं और माडल के रूप में अपने आपको ब्यूटी कंपनीशिन में भाग लेकर, उसमें जीतने वाली होती हैं। ऐसी बात नहीं है कि इनको खाना नहीं मिलता, उनको कोई बहुत अधिक आर्थिक प्राबलम होता है। हाँ वह होती होगी लेकिन इतनी नहीं होती जिसके लिये यह जरूरी है। उनकी वह प्रोब्लम नहीं होती जो गांव की औरतों की होती है। इसलिए जो हमारे स्त्री संगठन काम करते हैं, भारतवर्ष में जो बहिनें इस काम में एक्टिव हैं उनको इस बारे में कुछ करना चाहिए ताकि वे इस तरह के फोटो न दें। आपको उनको कहना चाहिए इससे उनको कितनी तकलीफ होती है। हीरो स.इकिल पर बैठने वाले कौन होने हैं लेकिन विज्ञापन में वही बैठती है। "भूजुका" में जगह नहीं होती फिर भी वे चिपकेकर बैठती हैं। ये उन चोजों के बेचने वालों के हथियार होते हैं। वे अपनी चोजों को तरफ लोगों का ध्यान आकर्षित करने के लिए इस तरह के एडवर्टाइजमेंट करते हैं। माडल फेमस होते हैं आपको उसका एड्रेस पता है। आप जाइये, मेरी बहिनें उसके पास जाएँ और उससे पूछें कि क्या उसका कोई आर्थिक प्रोब्लम है? उससे कहें कि यदि आर्थिक समस्या है तो हम आपके लिए व्यवस्था करेंगे लेकिन मेहरबानी करके अपने शरीर का फोटो वाला मामला बन्द कर दीजिये। आज नेशनल करेक्टर का काइसेज है। अमरीका से वह आया है या कहीं से आया है वह इस बिल के आने के बाद रुक जाएगा मुझे को इसमें डाऊट है। अगर आप मेरा यह डाऊट क्लीयर करेंगे तो अच्छा होगा। क्या यह सब इस बिल के पास होने के बाद चलने वाला नहीं है। आपके टी.वी. के नहाने वाले साबुन के एडवर्टाइजमेंट से ऐसा आभास होता है कि वह महिला नेकेड है। आपके रेडियो में निरोध के या दूसरे एडवर्-

[श्री शंकर सिंह बाघेला]

टाइजमेंट आते हैं या पिक्चर के एडवर्टाइजमेंट आपकी इनफार्मेशन मिनिस्ट्री के हैं जो उन पिक्चरों को 'ए' सर्टिफिकेट देती है। 'ए' पढ़ कर देखने जाने वाले 16 साल के बच्चे कतारों में खड़े होते हैं वे वहां 20 साल के बन कर जाते हैं। इन तीनों को रोकने में क्या हमारी सरकार सीरियस है? यदि सीरियस है तो टी० वी० में, एक भी स्त्री को एडवर्टाइजमेंट में नहीं दिखायेंगे, रेडियो में नहीं बोल जायेंगा और पिक्चरों में ऐसा कुछ नहीं होगा। अब पिक्चर राम तेरी गंगा मेरी में पता नहीं राम तेरी गंगा मेरी में और क्या-क्या था बोलिये क्या आप इन को रोक पायेंगे? 'ए' सर्टिफिकेट देने में अगर कोई फिल्म अच्छी न भी हो तो भी बॉक्स फिल्म 'ए' सर्टिफिकेट मिलन के बाद चल जाती है। आपके फिल्मों के जितने पोस्टर हैं आप कोई भी सिनेमा एडवर्टाइजमेंट का न्यूजपेपर का पेज निकालिये उस में नेकेड लडीज के फोटो होत हैं बिकनीज के साथ फोटो देखने को मिलेंगे। इसके लिए सब से ज्यादा हमारी सरकार जिम्मेदार है जिन्होंने इन पिक्चरों में यह चीज चलाने दी और प्रेस में विज्ञप्ति में जहाँ यह फोटो आती है, अच्छी तरह चल जाती है। आप प्ल ब्वाय का सर्कुलेशन ले लीजिये। बिल्टज का लीजिये। बिल्टज को लीजिये, बिल्टज के पीछे के पेज पर एक फोटो हर नमूल में होगी। चाहे हिन्दी का बिल्टज हो या अंग्रेजी का हो उस फोटो को देखने के लिए लोग बिल्टज परचेज करते हैं। ऐसी बहुत सी बातें हैं। यह आपटर आल हयुमेन नेचर है। इसकी वीकनेस का लाभ चीज बेचने वाले लोग लेते हैं। ऐसा मेरा कहना है। इसलिए आप सब से पहले अपने रेडियो और टी० वी० तथा पिक्चरों में ठीक ढंग से चलायें और वह देखें कि यह चीज प्रसारित करने लायक है या नहीं। मैं गांव के एक आदमी की बात करता हूँ। एक पिक्चर चल रही थी वह आदमी हर रोज पिक्चर देखने के लिए आता था हमने पूछा कि तम हर रोज पिक्चर देखने के लिए क्यों आते हो तो उसने कहा कि साहब एक सीन आता है उस में औरत नहाती है और कपड़े बदलती है और बीच

साहब एक सीन आता है उस में औरत नहाती है और कपड़े बदलती है और बीच में ट्रेन आती है। हम को भाववराब सिधिया की ट्रेन का पूरा भरोसा है कि कभी न कभी लेट ट्रेन होगी, उस सीन को देखने के लिए उस पिक्चर में लेट होगी। चाहे कोई भी हो इस में हयुमेन वीकनेस को स्वीकार करना चाहिये और इस हिसाब से अगर देखा जाए तो जितनी चीजों में गवर्नमेंट इनवाल्व्ड है सब से पहले उनको रोकिये। उसके बाद जितने वारपोरेशन और बोर्ड हैं उनको आप रोकिये प्राइवेट सेक्टर में तो एडवर्टाइजमेंट देने वाले आपन हैं। आप इनको कहिये कि इस विषय में औरतों का उपयोग न करें। मंडम ने कहा कि पुरुषों का भी उपयोग हो लेकिन पुरुषों के उपयोग का संवाल ही नहीं है... (व्यवधान)

श्रीमती रेणुका चौधरी : क्यों नहीं (व्यवधान)

श्री शंकर सिंह बाघेला : कोई रटल ही नहीं है।

श्रीमती रेणुका चौधरी : मैं आपसे पूछ रही हूँ, आप फरमाइये कि क्यों नहीं? (व्यवधान)

श्री शंकर सिंह बाघेला : देखिए जितने पार्ट औरतों के पास पब्लिक की कंजम्पशन के लिए होते हैं उतने पुरुषों में नहीं होते हैं। (व्यवधान)

श्रीमती रेणुका चौधरी : आप समझते होंगे कि आपको देखने से हम को पुरुषों से नफरत नहीं होती है, मगर हम को होती है।

श्री शंकर सिंह बाघेला : आपको होता है तो अच्छा है मगर जितने भी पुरुष हैं जैसे वी० आई० पी० बनियान का एडवर्टाइजमेंट होता है वह बंद करवा देना चाहिए। लेकिन अगर सब को स्त्री हो या पुरुष हो इस हिसाब से लिया जाए कि देखने वाला फेमली के साथ भी देख सके अपने बूटम के साथ देख सके चाहे कोई विज्ञप्ति जो, चाहे टी० वी० में हो चाहे रेडियो प्रसारण में हो। पिक्चरों में भी ऐसे डायलाग होते

आप घांट कैसे करते हैं? इसमें दो अर्थ निकलते हैं, जो भी आप समझ लीजिये। तो फैमिली के साथ आप पिक्चर या दिग्भित या यह जो भी बाहर देख सके, इतना कंट्रोल करें, तो पूरा देश आपका आभारी होगा और उन बहनों की मजबूरी से जिनको यह करना पड़ता है, इसमें गवर्नमेंट और हमारे महिलाओं के जो संगठन काम करते हैं, वह जाय, उनको प्रार्थना करें तो मैं समझता हूँ कि ऐसी बहिन जो आर्थिक मजबूरी से यह धधा करती है उसमें रोक आयेगी और आप इनको अच्छे रास्ते पर ला सकते हैं।

यह जो चीजें हैं, वह अमीरी से है। गरीबी से फैशन नहीं आता है, माडल गरीबी से कहां बनते हैं? तो अमीर लोग जो पैसों के पीछे भ्रमका मार कर अपने उस आधुनिक और अमरीकन स्टाइल के घराने जो कहलाते हैं, उनके घर में यही फैशन चलता है, यही पोस्टर, पिक्चर होते हैं।

इनको भी आप कंट्रोल करके तथा ऐसे फंक्शंसन में हमारे मिनिस्टर जायें जिनमें अश्लीलता का भरपूर और खुलेआम प्रदर्शन होता है और उस नाईट क्लब में न जायें। वहां गये रेड्डों साहब वहां—कम से कम इस देश में तो न जायें।

तो इतना कंट्रोल अगर किया जाये सरकार द्वारा, खुद और बाकी ऑर्गेनाइजेशंस द्वारा, तो भी जो इसमें से निकलना है, वह निकलेगा, ऐसा मुझे भरोसा है और मैं मंत्री जी और जब महिला मंत्री जी और शिष्ट मंत्री जी ने जब यहां यह रखा है, तो मैं प्रार्थना करूंगा कि आप पर्सनल इस्ट्रेट लेकर जितनी अपेक्षा इस हाऊस से आपको है, मैं सब से अपील करूंगा कि इस बात में आपको पूरा सपोर्ट और अनकंडीशनल सपोर्ट करे ताकि इससे बहनों का कल्याण हो।

धन्यवाद।

SHRI PAWAN KUMAR BANSAL
(Punjab); Madam Vice-Chairman, I rise to support this Bill. In my opinion this is yet another instance of the Gov.

ernments earnest desire and strong, determination to firmly restore to women their due place in society, their place as equal partners in every sphere of life. Madam attitudes make a nation. In the past, our attitude towards women was one of contempt and neglect. They were treated as, mere chattels and as objects of pleasure for men and not as human beings. They had no freedom to develop their talents, capabilities and capacities to the fullest in the interest of the country and the society. However, our founding fathers accorded full equality to women and the endeavour of every successive congress Government after independence has been to ensure that no section of the society, particularly women, should feel neglected or forgotten. Recently the Government has brought about quite a few pieces of legislation to improve the status of women and to put an end to the atrocities and crime against them.

The object with which the present Bill has been introduced is indeed very laudable. Of late, there has been an increasing tendency amongst the producers of consumer goods to give out advertisements which are lascivious, which arouse libido and appeal to the prurient interests. Madam today big hoardings stare at us on important crossings and newspapers and journals devote a good part of their space to advertisements for various consumer goods with indecent and derogatory blow-ups of women. In the process of promoting their products, they corrupt minds and injure public morality. Our advertisers seem to have misinterpreted Keats's saying "A thing of beauty is a joy for ever".

While, in my humble opinion, the present legislation will serve a very salutary purpose, I have a genuine feeling that the scheming and unbeatable brains may still devise means to go ahead with their nefarious designs of indecent representation or references to women for personal gains with impunity. For instance, I will refer

Pawan Kumar Bansal]

to the definition of the word "advertisement" itself as given in clause 2(a) of the Bill. It, *inter alia*, says "advertisement" shall include any visible representation made by means of any light, sound, smoke or gas. Though the word 'sound' has been included therein, it is qualified by the word 'visible' which would in my humble opinion, frustrate the very object with which the representation by sound that is the audio representation, has also been included therein. In my view, this needs to be remedied. In various advertisements where women's sound is played, we hear something like, if I have the liberty to say, "Give your husband the best thing to sleep on". Well, in my humble opinion, this word 'visible' should be deleted from the definition of the word 'advertisement'. And then there are advertisements which without really using any part of a woman's body or form are suggestive in saying, again with your permission, "There are only two types of bottoms—apple shaped and pear shaped." Thereafter, I refer to Clause 4(a) (i) wherein there is an exception to the instances where the provisions of this Bill would not apply; and towards the end we have an omnibus clause where after saying "...photographs which are used in the interests of science, literature, art or learning", it has been added, "...all other objects of general concern". I think the exception as such was quite exhaustive and the inclusion of the words "other objects of general concern" would give a handle to the unscrupulous to resort to this clause and continue with impunity, as I said earlier, with the advertisements which this Bill seeks to put an end to.

Then, understandably, this Bill does, not seek to cover films in respect of which the provisions of part II of the Cinematograph Act, 1952 will be applicable. It is a common experience for all of us that films are the medium which, in fact, contribute tremendously in depriving the minds, particularly the Impressionable minds of the

young. There are various provisions in the Cinematograph Act which give a mandate to the Censor Board to follow particular guidelines in the process of certifying films under various categories. But unfortunately a provision as strong as the one which is sought to be included in the present Bill, is found missing in the Cinematograph Act. It is only the guidelines issued by the Central Government under Section 5(B) of the Cinematograph Act which, *inter alia*, include that the Board of Film Censors shall ensure that visuals or words depicting women in ignoble servility to man or glorifying such servility as a praiseworthy quality in women are not presented. This was a very salutary inclusion in the guidelines. But unfortunately this continues to retain the status of a mere guideline. Therefore, it is the need of the hour that this provision or the one similar to Clause 3 of the present Bill is included in the Cinematograph Act also because only then it would be mandatory for the producers, exhibitor and also the censors to realise their duty and see that nothing is represented on the silver screen which is derogatory or denigrating to women in any form. And, in the absence of that, it is common knowledge that the film industry continues to dole out the trash that we are having in the market today.

Finally, Madam, I would like to conclude by referring to the provision concerning the power of entry and search as provided for in clause 5 of the Bill. With regard to clause 5, as it stands now, I find no fault. But again I have a doubt that the officer who is authorised to enter and search any place where, in his opinion, any violation of the provisions of the Act is being done may be ineffective sometimes because there is one thing missing here and that, in my opinion, is regarding the conduct of fashion shows. Well, strictly speaking fashion shows which violate the provisions of the Bill are prohibited. But I find that no such power is being given to the authorised officer to suspend the holding of any such show. The hon-

curable Minister may kindly see to this and, in the future, if need be, an amendment to this effect may be brought forward. Thank you.

THE VICE-CHAIRMAN (SHRI-MATI KANAK MUKHERJEE): Now, Mr. Satya Prakash Malavia.

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष महोदया, यह जो विधेयक लाया गया है इसके कारणों में हमको जाना चाहिये कि आखिर इस विधेयक को लाने की आवश्यकता क्यों पड़ी। हमारा आज जो समाज है वह बहुत दूषित हो चुका है और मेरी अपनी समझ यह है कि आधुनिकतम होने की या माडर्न होने की जो ललक है उसका एक विशेष कारण है और दूसरे समाज के कुछ लोग, चाहे वे साधन सम्पन्न हों या साधन विहीन हों वे नारी को केवल भोग विलास की वस्तु समझने हैं, जो कि उनकी बहुत बड़ी भूल है। नारी को भी समानता का हक होना चाहिये और प्रत्येक प्रकार के हमारे देश में जो अधिकार हैं वे नारी को प्राप्त होने चाहिये। लेकिन यह दुर्भाग्य का विषय है कि हमारे समाज में जो पुरुष हैं वे समझते हैं कि वे प्रथम स्थान पर हैं और उनका प्राथमिकता का स्थान होना चाहिये इसीलिये उनके मन में ललक होती है और भोग-विलास की दृष्टि से नारी को देखते हैं। यह जो जितने भी विज्ञापन हैं या लेख हैं या अन्य प्रकार से नारी को भोग-विलास की वस्तु करके प्रकट किया जाता है। मैं सब से अधिक दोषी केन्द्र सरकार को मानता हूँ और केन्द्र सरकार के विभागों को मानता हूँ, जिसको यहाँ पर चर्चा भी हो गई। हमारा एक सेंसर बोर्ड है। नियम यह है कि किसी प्रकार के जो अश्लील चित्र हैं या अश्लील फिल्में हैं उनको प्रदर्शन करने की सेंसर बोर्ड अनुमति नहीं देगा। लेकिन आज भी कितने सिनेमाघरों में प्रदर्शन होता है और नारी को अश्लील रूप से प्रदर्शित किया जाता है। इसमें जो नौजवान लोग हैं उनके मन में कामुकता की भावना पैदा होती है। उसकी उत्पत्ति होती है सैक्स क्राइम के रूप में। सरकार को इस ओर

ध्यान देना चाहिये। जो सेंसर बोर्ड है वह इस प्रकार के चित्रों के प्रदर्शन की ही अनुमति दे जिसमें कि नारी को भोग-विलास की वस्तु के रूप में प्रदर्शित न किया गया हो। दूसरे आजकल दूरदर्शन का जमाना चला है। केन्द्र सरकार की जो योजना है उसके अंतर्गत जगह-जगह पर दूरदर्शन केन्द्र खोले जा रहे हैं। सरकार की ओर से इसके लिए प्रयास किया जा रहा है कि गांव-गांव तक टेलीविजन सैटों को पहुंचाया जाए ताकि हमारे देश में या अन्तर्राष्ट्रीय स्तर पर जो घटनाएं घटित हो रही हैं उनकी सूचनाएं हमारे देश के लोगों को मिलें। यह एक अच्छा काम है। वे प्रशिक्षित हों, यह अच्छा काम है। लेकिन मैं मंत्री जी से इस बात का अनुरोध करना चाहता हूँ कि इस ओर भी ध्यान देना चाहिए कि दूरदर्शन पर किस प्रकार के अश्लील चित्र प्रदर्शित होते हैं और एक ही कमरे में बैठकर जवान लड़की का बाप, जवान लड़की की मां और उस लड़की का भाई अश्लील चित्रों को देखने को मजबूर होते हैं। इस प्रकार के चित्र बहुत आते हैं जिनको देखने के पहले किसी कमीशन के आगे रखा जाये तो मैं समझता हूँ कि दूरदर्शन को उसकी अनुमति नहीं दी जाएगी कि इस प्रकार के भद्दे चित्र प्रदर्शित कर सकें।

नाइट क्लबों की, जहाँ कैबरे डांस होते हैं, उनकी भी बड़ी चर्चा होती है समाचारपत्रों के जरिए और हमारे समाज के जो साधन-सम्पन्न लोग हैं, धनी लोग हैं वे वहाँ जाकर उसमें शरीक होते हैं। मेरी सरकार से प्रार्थना है कि इस प्रकार के कैबरे डांस का जो ल.इसेंस दिया है उसको बिलकुल निरस्त कर देना चाहिए। इसको बिलकुल गैर-कानूनी बना देना चाहिए। कैबरे डांस आखिर किसकी अनुमति से होता है? उसके लिए कानून बना हुआ है, लेकिन सरकार ल.इसेंस देकर कैबरे डांस को प्रदर्शित होने देती है।

दिल्ली में कहीं पर चले जाइए बाजार में, सड़क पर, वहाँ ब्लू फिल्म का प्रदर्शन

[श्री सत्य प्रकाश मालवीय]

होता है। ये जो चार चीजें हैं इनका क्यों प्रदर्शन हो रहा है? इसका मतलब होता है कि जो भी कानून बनता है उसको सरकार भली प्रकार से, प्रभावकारी ढंग से कार्यान्वित नहीं कर पाती। अगर सरकार अपने पहले बनाए हुए कानूनों को कार्यान्वित नहीं कर पाती तो जो नया कानून कितारों में लाया जा रहा है इसका बहुत प्रभावकारी ढंग से असर नहीं होने वाला है क्योंकि कानून की नजरों में धूल झोंक कर, पुलिस की नजरों में धूल झोंककर, अपराधी छूट जाता है। आर्थिक अपराधी छूट जाते हैं, कत्ल करने वाले छूट जाते हैं और ऐसे अपराधी भी छूट जायेंगे। इस सम्बन्ध में ध्यान आकर्षित करना चाहता हूँ कि इस देश के जो मजिस्ट्रेट हैं, इस देश की जो पुलिस है और इस देश के जो ऐसे लोग हैं जिनके हाथ में इस बात की जिम्मेदारी दी गई है कि कानून का पालन करवाएं उनके अपने बीच में किस प्रकार के लोग भरती हो गए हैं। इस सिलसिले में मैं बताना चाहूँगा कि गुजरात में भड़ौच एक जिला है। वहाँ 22 वर्षीय गुन्ता बहन के साथ चार पुलिस वालों ने बलात्कार किया। गुन्ता बहन ने रपट लिखाई, रपट लिखी गई लेकिन उस मामले को दवाने का, छिपाने का प्रयास डिस्ट्रिक्ट मजिस्ट्रेट, एस०पी०, सब-डिवीजनल मजिस्ट्रेट, डी-वाई० एस० पी० और अन्य छोटे-बड़े पुलिस अधिकारियों ने किया। उसके बाद सिविल लिबर्टीज यूनियन के लोगों ने सर्वोच्च न्यायालय में प्रार्थनापत्र दिया और सर्वोच्च न्यायालय ने एक कमीशन नियुक्त किया। और ठीक 15 दिन पहले सर्वोच्च न्यायालय द्वारा नियुक्त किए गए कमीशन ने अपनी जो फाईंडिंग दी उसको मैं पढ़ना चाहूँगा इसलिए कि आप सही अधिकारियों को नियुक्त करें तभी जो कानून आप बना रहे हैं उसका लाभ हो पाएगा इस देश की जनता को। कमीशन ने अपनी रिपोर्ट में कहा है —

“The report of the Commission shows how several critical arms of

the District administration of Baruch colluded shamefully in a bid to prevent a raped tribal woman for obtaining justice. It shows how-even the doctors forgot the ethics of their profession. It shows that the administration and police exist not to protect the poor and the downtrodden but to harass and suppress them.”

इसलिए, मान्यवर, मैं आपके जरिए यह निवेदन करना चाहता हूँ कि कानून आप लाए हैं, अच्छा कदम आपने उठाया है, लेकिन आपको यह भी देखना होगा कि इस कानून के जरिए सही माने में लोगों को सजा मिले।

चित्रों के सम्बन्ध में आपने कहा, लेकिन इस पर क्या आप रोक लगाने जा रहे हैं कि वास्तविक रूप में जो नारों या महिलाएं भदे ढंग से अपने शरीर का प्रदर्शन करती हैं उसके सम्बन्ध में क्या कार्यवाही की जा रही है। आपने स्वयं अपने उद्देश्य में कहा है कि इस बारे में 293, 294 और 295 प्रभावकारी ढंग से काम नहीं कर पाते, इसलिए कानून लाना पड़ा। इसलिए मैं चाहूँगा कि धारा 293, 294 और 295 को आप स्टडी करें, और जिस ओर मैंने ध्यान आकर्षित किया है, उस ओर भी सरकार को विशेष कदम उठाने चाहिए। मैं दो बातें विशेषकर इस विधेयक के संबंध में कहना चाहता हूँ, एक की ओर तो बाबुल रेड्डी साहब ने ध्यान आकर्षित कर ही दिया है। इस विधेयक में जो धारा “5” है, इसके सब-क्लाज “1” में आपने कहा है —

“Subject to such rules as may be prescribed, any Gazetted Officer authorised by the State Government may, within the local limits of the area for which he is so authorised, enter and search.”

मेरा यह आपसे निवेदन है कि जहाँ आप राज्य-सरकार के किसी भी गजटेड अधिकारी को इस सिलसिले में प्राधिकृत करते हैं, उसमें आपको एक संशोधन

लाना चाहिए कि कम से कम इस सिलसिले में कोई भी अधिकार पुलिस अधिकारों को न दिये जाय, चाहे वह किसी भी रैंक का हो। मेरा कहने का आशय यह है कि कोई भी पुलिस अधिकारी, चाहे गजटेड आफिसर भी है तो इस सिलसिले में खर्च करने का अधिकार आप उसे मत दीजिए। दूसरे, जिस ओर बाबल रेड्डी साहब ने ध्यान आकर्षित किया है, है इनका जो नियम "8" है एक ओर तो आपने कहा है पुलिस को इस बात का पूरा अधिकार है कि इस प्रकार के जो अपराधी होंगे, इस प्रकार के जो कानून भंग करेंगे उनको पुलिस हस्तक्षेप करेगी और दूसरी ओर आपने इसमें सजा का प्रावधान किया है जहां तक सजा का प्रावधान किया है अगर मजिस्ट्रेट किसी को दोषी समझेगा, उस पर जुर्माना भी होगा और अधिकतम पहले जुर्म में दो वर्ष तक की सजा हो सकेगी, लेकिन दूसरी ओर आपने इसको काबिलेजमानत बना दिया है, बेलएबल बना दिया है। बेलएबल का मतलब हुआ कि जो पुलिस अधिकारी पकड़ेगा, उस पुलिस अधिकारी या पुलिस दरोगा या थाने का जो पुलिस अधिकारी है, उसको यह अधिकार होगा, वह कागज पर दस्तखत करा लेगा और पकड़े गए अपराधी को छोड़ देगा। इसलिए मेरा आपसे अनुरोध है कि इस कानून में जो आपने प्रावधान किया है बेलएबलों का, उसके स्थान पर "नान-बेलएबल" करिए। इससे धारा "8" का जो प्रावधान किया है, उसकी कोई आवश्यकता नहीं रहेगी। जो सी०आर०पी०सी० के हिसाब में जिस प्रकार के जुर्म होंगे, वे नान-बेलएबल होंगे। इसलिए मेरा आपसे अनुरोध है, इस ओर ध्यान दें। आपकी जो भावना है कि इस प्रकार के अपराध रोके जायें, इस प्रकार का जो अश्लील प्रदर्शन है, उसको रोका जाये और इस सिलसिले में जो-जो जुर्म करें, उन्हें सख्त सजा मिले, यह तब तक संभव नहीं होगा, जब तक कि आप इसको नोन बेलएबल नहीं बनाएंगे।

इन्हीं शब्दों के माध्यम से पुनः आपसे अनुरोध करूंगा कि जिन भावनाओं को हमने व्यक्त किया है, उनका आप आदर

करेगा और कम से कम जो कानून आपने आज प्रस्तुत किया है, इसको प्रभावकारी ढंग से लागू करिए, तो हम समझेंगे जो आपकी मंशा है, वह सफल हुई है।

धन्यवाद।

PROF. (MRS.) ASIMA CHATTERJEE (Nominated): Madam Vice-Chairperson, I thank you for giving me the opportunity to speak on this Bill. Madam, I welcome this Bill Obscene display and indecent representation of women through advertisements, in publications, in paintings in the streets even through posters or in any other manner as is being done through Cinema and T.V. etc. must be, prohibited. Such display would provoke our younger generation which is not mature enough to understand what is good and what is bad.

A pretty large number of writings, pictures and gestures which are indecent on the score of the sexually explicit character would be considered as obscene in the sense of the likelihood of depriving and corrupting the minds of the audience or the readers. Madam, the House is fully aware that in many countries indecent representation of women and obscene posters involving women have been banned. Prurient appeal is an element of the obscenity, but the normal definition of 'indecent' merely refers to non-conformance with "accepted standards of morality".

The problem of indecency is mainly to be tackled in regard to public outrage of indecency constituted by public displays and advertisements. It is necessary to use the mass media for stressing the ill-effects of indecent advertisements. Moral values may have different interpretations in different countries. But in India we know what is meant by moral values. If these values are found to be eroded and our women are insulted, whom we regard in India as "Mother", by

[Prof. (Smt.) Asima Chatterjee]

indecent representation we must take stringent measure against this. And in this perspective, this legislation must be implemented.

Madam, Section 293 of the Indian Penal Code states that stringent measures should always be taken against those who sell, let to hire, distribute, exhibit or circulate to any person under the age of 20 years any such obscene object regarding women and that they should be punished on first conviction with imprisonment and a fine and in the event of a second or subsequent conviction more stringent measures should be taken.

Madam, you said in the morning that the Bill is excellent and it should be adopted. But how to implement this? What is the mechanism, what is the methodology that we shall adopt to implement this legislation effectively? That is an important point which we should think about. In this connection, I think, the State and the Centre must co-operate and constitute an intelligent branch, a cell where both men and women should work in co-operation and in collaboration to take proper action against indecent advertisements and to see that the image of the Indian women is not tarnished and efforts should be made to maintain their status in the society. And if we adopt this procedure, I think, this legislation could be effectively implemented.

With these words, I whole-heartedly support the Bill. Thank you.

[THE VICE-CHAIRMAN (Shri Pawan Kumar Bansal) IN THE CHAIE1]

डा० रत्नाकर पाण्डेय (उत्तर प्रदेश) :
माननीय उपसभाध्यक्ष, महोदय, अश्लिष्ट स्त्री रूपण (प्रतिषेध) विधेयक, 1986 का मैं स्वागत करता हूँ। इस विधेयक में विज्ञापनों के माध्यम से या प्रकाशन

लेख, रंगचित्र, आकृतियों में या किसी अन्य रीति से स्त्रियों के अश्लिष्ट रूप रंग का प्रतिषेध करने और उस के संबंधित या उसके आनुषंगिक विषयों के लिये यह विधेयक लाया गया है।

नारी मातृ शक्ति है और अपने यहां कहा गया है

“मातृ रूपेण संस्थिता।”

आज नारी का मातृ रूप समाप्त होता जा रहा है और उसका दुहिता, कन्या या बहिन का रूप भी तिरोहित हो रहा है। बल्कि वह प्रेयसी और भोग्या के रूप में चित्रित की जा रही है और ऐसी परिस्थितियों में जो विक्रेता है वह अपने कंजूमर को, अपने उपभोक्ता को अपनी गुड्स को कंजूम करने के लिये अपनी वस्तु की विक्री के लिये नारी के विभिन्न अंगों उपांगों का जिस भद्दे ढंग से, बाजारू ढंग से विज्ञापनों के माध्यम से साहित्य के माध्यम से या अन्य माध्यमों से प्रदर्शन करता है और सारे समाज में जो दूषित वातावरण फैलाता है वह चिन्तनीय है और शांचनीय है। और सारे समाज का उससे पतन हो रहा है।

जयशंकर प्रसाद ने लिखा है कि :

“तुम भूल गये पुरुषत्व मोह में
कुछ सत्ता है नारी की,

समरसता है संबंध बनी अधिकार
और अधिकारी की।”

नारी के अधिकार और अधिकारों की आज जितनी जरूरत है रक्षा करने की उतनी कभी नहीं थी। भारतीय संस्कृति में नारी पूज्य थी और नारी का अपमान अनल है, अबला अखिल विश्व का बल है। उस नारी की जो हम ने पाश्चात्य सभ्यता की नकल की उसमें हम ने उसे बाजारू बना दिया और आज विज्ञापनों में, आज लाइट लिटरेचर में जिस तरह की चीजें आ रही हैं वह नकल को प्रवृत्ति का द्योतन करने वाली हैं और उस से समाज की पीढ़ी की पीढ़ी कुटैव में फंसा रहा है।

है और बुरी आदतें उस को लग रही हैं। अपने यहां शालीनता और अश्लीलता दृष्टि की मानी गयी है। हमारे अनेक माननीय वक्ताओं ने खजुराहो से लेकर सूर्य मंदिर तक का उद्धरण दिया। अपने यहां तुलसी दास ने भी शृंगार का वर्णन किया है और कहा है कि कितना सात्विक शृंगार है।

“कंकन किकिन नूपुर धुनि-मुनि,
कहत लखन सन राम हृदय गुनि
मानहु मदन दुंदुभी कीना,
मनसा विश्व विजयी कहं कीना।”

अपने यहां शृंगार ऐसा है कि अनु से अग्रज खुल कर उसकी बात कह सकता है।

आज विज्ञापनों में, चाहे टेलीविजन के विज्ञापन हों, पत्र-पत्रिकाओं में प्रकाशित होने वाले विज्ञापन हों, चाहे सिनेमा के हों, चाहे कोई भी माध्यम हों जिस रूप में नारी के अंगों-उपांगों को नैकेड कर के विकृत करके दिखाया जाता है उससे भारतीय नारी का अपमान होता है। यह विधेयक लाकर के हमारे नेता राजीव गांधी की सरकार ने एक क्रांतिकारी कदम उठाया है। मानव संवाधन विकास राज्य मंत्री महोदया को, जिन्होंने इसको इंटरोड्यूस किया है सदन में धन्यवाद देना चाहता हूँ। इस बिल के माध्यम से जो हमने कानूनी प्रावधान किये हैं उन कानूनी प्रावधानों में किसी तरह की छूट नहीं दी जानी चाहिए। जो भी नारी के अंगों-उपांगों का, उसके विभिन्न रूपों का विकृत प्रदर्शन करता है उसके साथ इतनी कड़ाई बरती जाए कि हिम्मत उसकी न हो। नारी इस देश में पूज्य रही है। यहां धर्म, अर्थ, काम यानी ईट, ड्रिक एंड बी मेरी सारी दुनिया में चलता है। लेकिन अर्थ, धर्म काम के साथ मोक्ष की कामना अपनी भारतीय संस्कृति में की गई है। यहां सन्तान उत्पत्ति इसलिए की जाती है कि वह जब अग्नि दाह कर सन्तान तो उससे मोक्ष की प्राप्ति हो। इसलिए हमारी जो भारतीय संस्कृति की अदम्य इच्छा है यह सुरक्षित रहनी चाहिए। जब तक

आधुनिक जीवन में नारी को प्रदर्शन की वस्तु या सिनेमा के माध्यम से हमारी कामुक जुगुप्सा का माध्यम बनाया जायेगा, अथवा जो अनेक नृत्य स्थल हैं या गीत और संगीत के अनेक ऐसे छन्द हैं जिनमें नारी के विभिन्न अंगों-उपांगों का, उसके दृष्टि का ऐसा अश्लील वर्णन किया जाता है जो हमें क्षण भर के लिए आकर्षित करता है लेकिन पूरे समाज और पीढ़ी को वह नीचातनीच काम करने के लिए विवश करता है। मुझे विश्वास है कि इस बिल के माध्यम से जिस बड़े उद्देश्य के साथ हम सदन में आये हैं उस उद्देश्य की पूर्ति होगी और कार्यान्वयन करते समय कड़ाई के साथ ऐसे कानून बनाये जायेंगे कि किसी तरह की छूट चाहे अश्लील साहित्य प्रकाशित करने वाले हों, चाहे नारी को विज्ञापन के रूप में व्यवसाय करने वाले हों अथवा संगीत, नृत्य के माध्यम से नारी के शरीर को उद्यीपन के रूप में प्रयोग करने वाले हों तो किसी को कोई छूट नहीं दी जायेगी। इन्हीं शब्दों के साथ इस विधेयक का मैं स्वागत करता हूँ और दिल से समर्थन करता हूँ।

श्री धर्मचन्द्र प्रशान्त (जम्मू और काश्मीर) : उपसभाध्यक्ष महोदय, यह विधेयक जो आज हमारे सामने है इस का मैं समर्थन करता हूँ क्योंकि सारा सदन ही समर्थन कर रहा है। इसकी आवश्यकता, अनिवार्यता इतनी है कि हम चाहते थे यह जल्दी आये, बड़ी देर से इसकी हमें चाह थी कि ऐसा विधेयक आये ताकि जो नारी के अंगों का जो प्रदर्शन हो रहा है चाहे वह सिनेमा के माध्यम से हो चाहे टी वी के माध्यम से चाहे विज्ञापनों के माध्यम से, वह बन्द हो। जो इसके कसूरवार हैं उनको दंड दिया जाए।

मान्यवर, मैंने कभी कुछ दिन पहले बम्बई के सिनेमा प्रोड्यूसरों से पूछा कि अश्लील विज्ञापन जो आप छाप रहे हैं वे क्यों छाप रहे हैं। उन्होंने कहा कि अश्लीलता का कोई मापदण्ड नहीं है। कहां तक अश्लीलता का कानून हमारे सामने है वह मैं बताना चाहता हूँ कि

[श्री धर्मचन्द्र प्रशान्त]

नारी के दो भागों को ढक दिया जाए और बाकी उसका नग्न रूप अश्लील नहीं है। कानून हमें कोई सजा नहीं देता है। अब जो यह कानून लाया गया है, इसमें हमें देखना यह है कि यह कितना मापदण्ड रखता है और कितनी अश्लीलता को रोक्ता है। यह कानून जब कोर्ट में जाएगा तभी इन बातों का पता चलेगा। मैंने अभी वामा पत्रिका जो दिल्ली से निकलती है उसको देखा है। उसमें उसके सम्पादक ने लिखा है कि पुरुष ही ऐसा कार्य करते हैं और सारा उत्तरदायित्व पुरुषों पर डाल दिया है। पुरुष ही स्त्री को नग्न रूप में देखते हैं। परन्तु मैं यह महसूस करता हूँ कि इसमें लड़कियाँ भी जो अपने आप को आधुनिक कर्ती हैं वे भी इसके लिए दोषी हैं। जो वेषभूषा पहले पहनी जाती थी वह आज नहीं पहनी जाती है। 40-50 साल पहले जो वेषभूषा थी उसके बारे में भी महात्मा गांधी ने कहा था—

An Indian girl is a Juliet than half a dozen Romeos.

उस समय अश्लीलता नहीं थी और नग्नता का भीडा प्रदर्शन भी नहीं होता था। यह ठीक है कि आज जिस प्रकार से नारी देह का प्रदर्शन होता है वह बंद होना चाहिए। इस दिशा में कानून का कड़ाई से इम्प्लीमेंटेशन किया जाना चाहिए। अभी कुछ देर पहले एक माननीय सदस्य ने कहा कि लिंग की पूजा अश्लील है। लेकिन हमारे बहिन सदस्य ने कहा कि लिंग की पूजा अश्लील नहीं है। उनका समर्थन करता हूँ। लिंग की पूजा अश्लील नहीं है क्योंकि इसका जिक्र ऋग्वेद में आया है। ऋग्वेद में कहा गया है—या शिषने देवाः ऋतं न। ऋग्वेद काल में मूर्तिपूजा नहीं थी, लेकिन फिर भी लिंग की पूजा की जाती थी। लिंग का निर्माण तब हुआ जब हमारे देश में मूर्तिपूजा नहीं थी। एक पत्थर शिव के रूप में हमारे सामने आया। पत्थर को उठाकर उसकी पूजा नहीं की जाती है। पत्थर की वकायदा प्रतिष्ठा की जाती है और तब ही उसकी पूजा होती है। हमारे देश में ऋग्वेद की सभ्यता छः हजार वर्ष पुरानी है। इसमें मंत्रों

को कम्पायल किया गया था। उस समय मूर्तिपूजा नहीं थी। अगर कोई यह कहे कि लिंग की पूजा अश्लील है तो यह अपनी अनाभङ्गता प्रकट करना है। हमारी सभ्यता में नारी को बहुत ऊँचा स्थान दिया गया है। हमारे यहां कहा गया है कि यत्र नार्यास्तु पूजयन्ते रमन्ते तत्र देवता। क्या उस देवी नारी को इस प्रकार से नग्न रूप से प्रदर्शित किया जाएगा? हमारे यहां दुर्गा सप्तशती में कहा गया है—या देवी सर्वभूतेषु नारी रूपेण संस्पता नमस्तस्यै नमस्तस्यै नमो नमः। नारियों के लिए हमारे यहां अनेक मंत्र हैं। नारी को देवी के रूप में पूजा गया है। लेकिन आज जो विज्ञापन छपते हैं उन विज्ञापनों में नारी को विकृत रूप में प्रस्तुत किया जाता है। अब हमारा ध्यान इस ओर गया है, यह अच्छी बात है। आज अगर हमारे सिनेमा को देखेंगे तो आपको सही स्थिति का पता चल जाएगा। इसलिए मैं माननीय मंत्री जी से कहूंगा कि वे इस कानून को सख्ती से इम्प्लीमेंट करे और पूरे रूप में इसका पालन करें ताकि जो कसूरवार लोग हैं उनको सजा दी जा सके और नारी को नग्न रूप में प्रदर्शित न किया जा सके।

कुमारी सईदा खातून (मध्य प्रदेश) : माननीय उपसभाध्यक्ष महोदय, मैं इस बिल का समर्थन करने के लिये खड़ी हुई हूँ। क्योंकि यह नारी से ताल्लुक रखने वाला बिल है, इसलिये इसका समर्थन जरूर करूंगी पर उसमें जो खामियां हैं उन पर भी प्रकाश डालना चाहूंगी। दुनिया बनाने वाले ने जब दुनिया का निर्माण करना चाहा तो आदम के साथ होवा को भी पैदा करके स्त्री को जन्म दिया। जब कि बराबर का दर्जा देते हुए उसने नारी को जन्म दिया है, लेकिन आज नारी खुद अपने को अश्लील करने जा रही है यही सब के कहने में आता है। क्योंकि पश्चिम देशों का हमारे देश के साथ जो कल्चर मिक्स हुआ है, आप पहले जमाने का कल्चर देखिये, हमारे यहां पर्दा प्रथा थी, इसका मतलब यही था। यहाँ जुर्का प्रथा न सिर्फ मुसलमानों में था बल्कि हिन्दू घरानों में भी नारी अपने बजर्गों के सामने अपने जिस्म को

ढक कर रखती थी, उनके सामने घूँघट काड़कर आती थी। हमारी कोई अच्छी चीज, जो हमारी कीमती चीज होती है वह हमेशा पर्दे में रखी जाती है। हमारे पास अगर कोई चीज कीमती रहेगी तो उसको हम बड़ी हिफाजत के साथ रखते हैं। तो नारी ने एक कीमती रूप में जन्म लिया और उस नारी की हिफाजत करना आदमियों का फर्ज हो गया। अब वही नारी आज अश्लील प्रदर्शन में हमारे सामने आ रही है। इसकी जिम्मेदारी ज्यादातर आदमियों पर है। मैं एक शेर कहना चाहूँगी :

‘न किसी जिस्म की उरियाती न
किसी दिल की मेहरबानी
अगर यह आदमी होता आदम की
तरह।’

मतलब कि जिस तरीके से एक आदम तथा होवा थे उसी तरह से अगर आदमी भी हो जाय तो हो सकता है कि हम लोगों को किसी बिल की भी जरूरत न पड़े। एक औरत जो है इसी रूप में, हर जन्म में उसने अपना मुकाम खुद बनाया है, महारानी झांसी के रूप में, चांद बीबी के रूप में पैदा होकर, होवा के रूप में पैदा होकर। इसके बाद जिस तरीके से गांधी जी ने अपना बलिदान दिया था, अपनी कुर्बानी दी थी इसमें भी औरतों ने हिस्सा लिया और अभी इंदिरा जी की कुर्बानी सब के सामने है जिसने औरतों को ऊँचा उठा दिया है। आज औरत किसी भी फील्ड में, किसी भी क्षेत्र में पीछे नहीं है। उसको पीछे ढकेलने वाले हम लोग हैं। मैं इस बिल के समर्थन में जरूर खड़ी हुई हूँ लेकिन ये जो औरतें अपने जिस्म का प्रदर्शन करती हैं, अपने को पापुलर बनाने के लिये, उनको भी उतनी ही सजा मिलनी चाहिए। इसके प्रदर्शन में आदमी जितना दोषी है वह औरत भी उतना ही दोषी है। तालियाँ दोनों हाथों से बजती हैं। इसलिये मैं कहना चाहती हूँ कि इस बिल में कुछ अमेंडमेंट किये जायें क्योंकि जब कोई औरत अपने जिस्म का प्रदर्शन करने के लिये सब के सामने आती है तो उसको भी उतनी ही सजा मिलनी चाहिए,

उसको भी सबक मिलना चाहिए ताकि आगे के लिये जो औरतें अपने जिस्म का प्रदर्शन करना चाहती हैं उसको सबक मिल सके, यही मैं चाहती हूँ और मैं इस बिल का स्वागत करती हूँ और इसको पेश करने के लिये मैं मंत्री जी को बहुत मुबारकबाद देती हूँ। वे बहुत ही अच्छा बिल लायी हैं। किसी भी बिल को बनने से यह होता है कि एक दम तो बुराइयाँ दूर नहीं हो सकती हैं लेकिन उसमें कुछ न कुछ कमी जरूर हो जाती है। डावरी, सीता बिल पास हुए। इसके पहले भी जो बिल पास हुए, औरतों की हिफाजत के लिये, तो बिल पास होने से ऐसा तो नहीं हो सकता कि उसमें एक दम रोक लग जाय लेकिन अगर दोषी लोगों को पनिशमेंट मिलता जायेगा, तो आगे चलकर जो उस का एम है, जो उद्देश्य है, जिसको ध्यान में रखकर उसे पास किया है, वह पूरा होगा और उससे हमारा मकसद हल हो जायेगा। इतना ही कहकर मैं आपको धन्यवाद देती हूँ।

श्री सूरज प्रसाद (बिहार) : महोदय, यह अशिष्ट स्त्री रूपण विधेयक जो है इसका मैं स्वागत करता हूँ। लेकिन इस को सही रूप में इस देश के अंदर अनुपालन होगा, इस पर हमें बहुत संदेह है। अभी देश के अंदर काफी वर्षों से आधुनिकता की आंधी बहाई जा रही है जब से यह नयी सरकार बनी है राजीव गांधी के नेतृत्व में तो आधुनिकता की आंधी को और बेल देने की कोशिश की गई है। जाहिर है कि अब देश की आधुनिकता की आंधी जिसे कुछ लोगों ने यह कहा कि यह उपभोगता संस्कृति की आंधी है, कुछ लोगों ने यह कहा है कि यह विलासिता की आंधी है लेकिन यह है क्या? यह देश के अंदर पूँजीवादी विकास की आंधी है और जब देश में पूँजीवादी विकास की आंधी काँग्रेस की हकूमत के द्वारा खास कर के राजीव गांधी की नयी सरकार के द्वारा प्रोत्साहित करने की कोशिश की जा रही है तो जाहिर है कि देश के कुछ पुराने मूल्य हैं वे ध्वस्त होंगे और कुछ नये मूल्य देश के अंदर आएँगे। अश्लीलता का जो क्षेत्र

[श्री सुरज प्रसाद]

है वह काफी व्यापक है। कई लोगों ने इस के बारे में यह चर्चा की कि पुराने जमाने में भी अश्लीलता थी। लेकिन किस क्षेत्र में, वह क्षेत्र या साहित्य के क्षेत्र में अश्लीलता थी लेकिन उसे अश्लीलता नहीं माना गया है। अश्लीलता धार्मिक क्षेत्र में भी थी जैसे कुछ लोगों ने शिव के लिए की चर्चा की लेकिन महावीर के लिए की भी चर्चा है, देश में दिगम्बर हैं देखने को लगता है अश्लीलता है। सेक्स के क्षेत्र में अश्लीलता थी जैसे खजुराहो में, पुरी में बनारस के मन्दिरों में यह अश्लीलता देखने को मिलती है। मैं एक किताब पढ़ रहा था उसमें यह चित्रण है कि अश्लीलता इसलिए यहां प्रदर्शित की गई है कि लोगों को सेक्स की शिक्षा अच्छी तरह से मिल सके इसलिए इस तरह का चित्रण हमारे इन धार्मिक स्थलों पर देखने को मिलता है। प्रश्न उठता है कि पुराने जमाने में तो यह अश्लीलता थी आज कौन अश्लीलता ला रहा है कौन जिम्मेदार है, कौन उत्तरदायी है जाहिर है कि आज देश के अन्दर अश्लीलता का अगर कोई जिम्मेदार है तो देश के अन्दर जो बड़े बड़े व्यापारी हैं देश के पूंजीपति जो इस देश में हैं वे इस अश्लीलता और औरतों के अपमानसूचक चित्रण के लिए जिम्मेदार हैं। क्योंकि वे इसका इस्तेमाल करते हैं। देश में वे कुछ चीजें पैदा करते हैं उनकी उन चीजों को बेचना है अधिक से अधिक मुनाफा कमाना है, यह उनका उद्देश्य है। भारत का जो ढांचा है उसके पीछे अगर कोई जबरदस्त मनोवृद्धि काम कर रही है तो वह मनोवृत्ति है मुनाफा कमाने की, अधिक से अधिक मुनाफा कमाना हिन्दुस्तान के उद्योगपतियों और व्यापारियों का मुख्य उद्देश्य है। इस उद्देश्य से वे स्त्रियों के नग्न चित्र प्रदर्शित करते हैं ताकि अधिक से अधिक मुनाफा मिल सके। औरतों का अश्लील चित्र, अपमानसूचक चित्र प्रदर्शित करते हैं उनकी खूबसूरती और सुन्दरता का वे इस्तेमाल करते हैं ताकि उन्हें अधिक से अधिक मुनाफा मिल सके। मैं सरकार से यह पूछना

चाहता हूँ कि क्या सरकार के बाजू में यह ताकत है क्या इस मनोवृत्ति को यह जो मुनाफा कमाने की जो जबरदस्त प्रवृत्ति है उस पर रोक लगाना सम्भव है, अगर यह सम्भव नहीं है तो कानून के पारित होने के बाद भी यह चीज देश के अन्दर प्रत्यक्ष या अप्रत्यक्ष रूप से यह चीज जारी रहेगी। हो सकता है कुछ कमी हो जाए लेकिन अप्रत्यक्ष ढंग से यह बात जारी रहेगी। साथ ही मैं सरकार से कहना चाहता हूँ कि देश के अन्दर कुछ अश्लील साहित्य तैयार हो रहे हैं। कुछ धार्मिक नेता हैं देश में भगवान रजनीश की चर्चा देश विदेश में आज होती है। उन्होंने एक किताब लिखी है जिसका नाम है 'सम्भोग से समाधि तक' अगर पूरी किताब का अध्ययन किया जाए तो उसमें अश्लीलता छोड़ कर कुछ नहीं है। मैं मन्त्री महोदया से यह पूछना चाहता हूँ कि इस कानून के अन्दर जो उन्होंने प्रावधान किया है उसमें किताब के प्रकाशन पर भी जिसमें इस तरह की बातें उन्होंने की है कोई प्रतिबन्ध लगाया जाएगा, क्योंकि यह कोई धार्मिक किताब नहीं है वह तो सेक्स पर आधारित किताब है। मैं मंत्री महोदया से पूछना चाहता हूँ कि कानून पारित हो जाने के बाद क्या सरकार के बावू में यह ताकत होगी कि इस तरह की किताब को आप बन्द कर देंगे और हम उस दिन के लिए इन्तजार करेंगे जब मंत्री महोदया इस बात को घोषणा करेंगी कि हम ने उस किताब को बन्द कर दिया है। दूसरी बात मैं यह कहना चाहता हूँ कि वह यह है कि देश के अन्दर पूंजीवाद में संस्कृति का हास हो रहा है और दुनिया के पैमाने पर पूंजीवाद में संस्कृति का हास और इस संस्कृति के दरम्यान में कोई स्वस्थ चीज चाहे हम इस देश के अन्दर प्रकट कर दें तो सम्भव है लेकिन तमाम चीजों की संस्कृति का आधार भी अर्थ है और देश का आर्थिक तन्त्र जब भ्रष्टाचार पर आधारित है, अश्लीलता पर आधारित है, अशिष्टता पर आधारित है तो जाहिर है कि इस देश के अन्दर इसी तरह की चीजें पैदा होंगी, इसमें [कोई शक की गुंजाइश नहीं है। मैं अस्खबार पढ़ रहा

षा 'रविवार'। उसमें कुछ औरतों के नग्न चित्र को प्रदर्शित किया गया है। एक अखबार वाले ने इंटरव्यू में उन औरतों से पूछा कि तुम लोग इस तरह की तस्वीरें अखबारों में क्यों छपवाती हो, क्यों यह गन्दा काम करती हो सिनेमा में या कुछ औरतें रात को केबरा डांस करती हैं... (व्यवधान)

श्री पशुपति नाथ सुकुल (उत्तर प्रदेश) :
कैबरा नहीं कैबरे डांस।

श्री सुरज प्रसाद : जो कैबरे डांस होता है उसमें क्योंकि तुम लोग जाते हो मैं नाम नहीं जानता। क्योंकि उसमें एक्सपर्ट आप ही हैं, मैं नाम ठीक से नहीं जानता। उसने यह कहा कि मुझे कोई काम नहीं मिलता, मैं इस काम में अग्रर जाती हूँ तो मुझे एक रात में दो सौ रुपये मिलते हैं और मुझे दूसरा कोई काम नहीं है। औरतों की बेकारी भी इस देश के अन्दर है। औरतें अपने खराब चित्र, अश्लील चित्र प्रदर्शित करने के लिए मजबूर हो जाती हैं। अग्रर सही मायने में आप चाहते हैं कि देश के अन्दर इस तरह के अश्लील चित्रों पर रोक लगे इन नग्न चित्रों पर रोक लगे तो आपका जो महिला समाज इस देश के अन्दर है उसके काम की कुछ व्यवस्था करनी चाहिये। इस कानून को लागू करने की जिम्मेदारी दो तरह के लोगों पर की जाएगी। कचहरी पर और सरकार पर। हमारा अन्दाज यह है कि कचहरी आज कल कानून की व्याख्या बहुत ही उदारवादी ढंग से कर रही है। ऐसी अवस्था में यह कानून लागू हो जाएगा इस पर मुझे सन्देह है। दूसरी बात सरकार पर है। यह कानून देश के अन्दर केवल व्यक्ति पर ही नहीं बल्कि कारखानों पर फर्म्स पर भी लागू हो, फर्म्स के मालिक बड़े-बड़े उद्योगपति हैं उन्होंने जो कारखाने खोल रखे हैं उनके प्रति सरकार की उदारवादिता है उसके चलते मुझे सन्देह है कि यह कानून पूरी तरह से लागू होगा। फिर भी इस कानून का लक्ष्य अच्छा है, कुछ गुड़ खाए गुलगले से परहेज की बात कही गई है, पूँजीवादी व्यवस्था में संस्कृति को कुछ बेहतर बनाने का प्रयास किया गया है, मैं इसका स्वागत करता हूँ और मंत्री महोदया

से यह अपेक्षा करता हूँ कि वे इसे लागू करने की दिशा में सक्ती से कदम उठाएँगी।

श्री राम चन्द्र विक्रम (उत्तर प्रदेश) :
माननीय उपसभाध्यक्ष जी, जो विधेयक सदन के सामने प्रस्तुत है मैं उसका समर्थन करने के लिए खड़ा हूँ। इसमें कोई दो राय नहीं हैं, यह विधेयक निर्विवाद है जिसके ऊपर पक्ष और विपक्ष सब तरफ से इसका समर्थन किया गया है। साथ ही मैं तो यह कहना चाहता हूँ कि यह विधेयक कुछ देर से लाया गया है। कुछ और पहले आ जाता तो और अच्छा होता। जैसा कि माननीय सभी सदस्यों ने कहा है इसमें कोई महिला सदस्यों ने और पुरुषों में भी भेद नहीं रहा है। बहुत सी बातें जो शुरू में लगती थी कि शायद महिलाएँ पुरुषों को ही दोषी बताती रहेंगी और कुछ महिला सदस्यों ने अपने को भी दोषी बता दिया तथा सच्चाई के तौर पर इस पर आज विचार हुआ है। जहाँ तक भारत की पुरानी सभ्यता और संस्कृति का संबंध है उसमें तो स्त्री को सब से ज्यादा सम्मान देवी का रूप दे रखा है। हमारे सभी धर्म ग्रन्थों ने स्त्री की सर्वप्रथम मान्यता रखी है। कुछ यह सच्चाई है कि पुरानी सभ्यता का प्रभाव भारत पर तेज़ी से रहा है और उस पुरानी सभ्यता के कारण ही कुछ हमारे यहाँ पर बढ़प्पन है। मैं बहुत तो नहीं जानता मैं सिनेमा भी कम से कम देखता हूँ, तीन-चार बार जिन्दगी में देखे होंगे वे भी पुराने टाइम में लेकिन जहाँ तक सरकार का संबंध है और जैसा कि सभी लोगों ने कहा है कि विधेयक माल पास करने से ही काम पूरा नहीं हो जाएगा और न्यायपालिका पर छोड़ने से भी काम पूरा नहीं होगा। सरकार की नीति पर भी बहुत सी ऐसी बातें आती हैं। जैसे जो सेंसर बोर्ड है उस पर तो हमारा पूरा अधिकार है। उसमें न्यायपालिका में जाने की जरूरत क्या है। साथ ही जो गंदा साहित्य रेलवे स्टेशनों पर विकता है और खुले तौर से विकता है उस पर पाबंदी बड़ी आसानी से लग सकती है। रेलवे स्टेशनों पर उनको लाइसेंस नहीं दें। बहुत सी जगहों पर तो सरकार सीधे आती है और

[श्री राम चन्द्र विकल]

इस विधेयक के बाद सरकार की जिम्मेदारी बहुत बढ़ जायेगी। जहाँ सरकारी तौर से यह अश्लील साहित्य, अश्लील पिक्चर्स और विज्ञापन आदि होते रहते हैं उनके ऊपर तो पाबंदी लग सकती है। बहुत ही कोई कानूनी बात हो तो उसके लिए न्यायपालिका में जाना पड़ सकता है। फिर न्यायपालिका में तो आप जानते हैं कि गरीब आदमी तो जा नहीं पायेगा, वहाँ तो धनवान ही जाता है। हमारे यहाँ कानून की दुर्गति यह हो गई है कि जो होशियार वकील है वह समाज में भी आदर पाता है और फीस भी ज्यादा लेता है जो कि कारतिल को भी छोड़ा दे और अपराधी को भी छोड़ा दे। तो अपराधी को छोड़ने वाला वकील जहाँ समाज में पैसा ज्यादा पायेगा वहाँ वह नाम भी ज्यादा पायेगा। इससे अपराधी की कमी अदालतों से कम हो जाए ऐसी मुझे बहुत कम उम्मीद है। इसलिए मैं मंत्री जी से कहूँगा कि आप कानून लाये हैं इसका समर्थन सब तरफ से हुआ है महिला और पुरुष सदस्यों ने भी किया है। साथ ही महिला सदस्यों ने शुरू में कहा था कि पुरुष ही ऐसा है। लेकिन पुरुष तो महिला का आदर हर स्थान पर करता रहा है। ट्रेन में चलेंगे तो हम महिला को जगह पहले देंगे, बस में चलेंगे तो महिला को जगह पहले देंगे। महिला चाहे बैठी रह जाए लेकिन पुरुष जो होगा वह स्टेशन पर उतरकर बच्चों के लिए पकौड़े लेकर आयेगा। पुरुष बहुत सेवा भी करता है। ऐसी बात नहीं है कि पुरुष पश्चिमी सभ्यता में आ गया है। पश्चिमी सभ्यता वाले न करें तो न करें। पश्चिमी सभ्यता वाली हमारी बहनें भी तो उसी प्रकार की होती चली जा रही हैं। वे पुरुष को कुछ नहीं समझती हैं। पुरुष भी उसको कुछ नहीं समझता। लेकिन भारतीय सभ्यता के लोग हर स्थान पर महिला को आदर देते रहे हैं। घर में भी कहावत है कि जहाँ स्त्री दुखी होगी वहाँ नरक का वास है और वह घर बर्बाद हो जायेगा। इस डर की वजह से महिलाएं कुछ अपराध भी करती रहीं तो वे नतमस्तक हो कर सहन भी करते रहते कि स्त्री को दुख नहीं देना चाहिए। हमारे यहाँ तो स्त्री के बारे में बड़ी मान्यता है। आधुनिक युग में कुछ शंकाएं हो रही हों तो और बात है, मगर हमारी पुरानी सभ्यता तो

स्त्री को आदर देने की है। यह जो नग्न चित्रों का इस तरह से गलत प्रदर्शन होने चला है, चाहे सिनेमा हों या टेलीविजन हों उन सब में इस कानून से पाबंदी लग सकेगी, ऐसी मैं आशा करता हूँ। लेकिन यह तभी से होगा जब सरकार के आदेश सख्ती से हों और उनका सख्ती से पालन भी हो। साथ ही हमारे आदेशों का जो पालन कराने वाली मशीनरी है वह भी निष्पक्ष होनी चाहिए। लेकिन कभी-कभी उसको भी अपराधी लोग प्रभावित कर लेते हैं। तो सारे समाज की तरफ हमको देखना पड़ेगा। हमारी सरकारी मशीनरी क्या है जो इसको कार्यान्वित करेगी, उसका रूप कैसा है और वह तो कहीं अपराधों को बढ़ाने में सहायक नहीं है, यह सब हमें देखना पड़ेगा। हमारी न्यायपालिकाएं कैसी हैं, हमारे समाज के लोग कैसे हैं? पर सबसे अधिक अगर इसकी कोई जरूरत पड़ेगी तो समाज की जरूरत है।

उपसभाध्यक्ष महोदय, कुछ पश्चिमी सभ्यता का असर लड़के लड़कियों के जब संबंध होने लगते हैं, देखने में आया। मेरे एक दोस्त के लड़के की शादी का मामला आया। वह अमरीका में पढ़ता था, उन दिनों। जब लड़कियों की बहुत मांगे आयी तो अमरीका से आये, शादी का निकाला गया और फिर एक रजिस्टर लम्बा सा बनाया गया, जिसमें लिखा गया लड़कियों का कद, रूप कैसा है, उसका फोटो कैसा है, डांस करने वाली है या नहीं। तो डांस करने वाली लड़की को शादी-व्याह में प्राथमिकता दी जाने लगे तो डांस, जैसी अभी यहाँ आलोचना भी हुई, वह बात होगी। इस सबाल को भी हमें देखना पड़ेगा कि पश्चिमी सभ्यता के दास होकर के ज्यादा हम अपने समाज में ऐसी बातों को पनपने न दें, चाहे शादी का मौका हो या विवाह का मौका हो या जन्मोत्सव का मौका हो।

इन बातों के साथ मैं इस विधेयक का समर्थन करता हूँ और साथ ही

उन सभी सदस्यों, ने जिन्होंने इसका समर्थन किया है उनका आभार व्यक्त करता हूँ। हमारी शुरु में जो कनक मुखर्जी जी ने बड़े भावपूर्ण वेदनाओं से शका भी इस विधेयक में व्यक्त की है, मैं जानता हूँ महिलाओं के बारे में उनका कितना आदर है, उनकी भावनाओं पर भी सरकार और हमारी मंत्री महोदया को ध्यान देना चाहिए और जो हमारे माननीय सदस्यों और सदस्याओं ने जो विचार व्यक्त किए हैं, अपने दिल खोल कर बातें कहीं हैं, उन पर भी ध्यान देना चाहिए यहाँ तो पुराने देवताओं को भी नहीं बक्शा है माननीय सदस्यों ने... (समय की घंटी)... तो मैं इन बातों के साथ इस विधेयक का समर्थन करता हूँ।

SHRIMATI ELA RAMESH BHATT (Nominated): Sir, I do not know why I have always been the last speaker.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): That is how it would always be. It is party-wise. It comes at the end unless all these people concede to you the right to speak earlier.

SHRIMATI ELA RAMESH BHATT: Because I do not have a label, have I to be last?

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): To conclude something is very good. You have got that opportunity. (Interruptions)

SHRI GHULAM RASOOL MATTO: It has a« advantage. Because she happens to be the last speaker and the Minister has to reply after her, the Minister really reacts to her suggestions. (Interruptions)

SHRI M. M. JACOB (Kerala): The first and the last speakers are ladies.

SHRIMATI ELA RAMESH BHATT: Sir., I welcome this Bill. It is indeed a unique Bill. It may perhaps be the

first of its kind all over the countries of the world.

It is a bit embarrassing also. How will the outside world view our so ciety? It is a law, and the title of which is 'Indecent' Representation, of Women. I feel a bit embarrassing. But that is a reality. So, let us be honest.

First of all, I would like to mention that what I am going to say is not just my personal opinion but it also reflects the thinking of various women's organteations and concerned women who have very seriously studied this whole issue and who have also debated this propped Bill.

I would like to begin very briefly by giving our general observations about the portrayal of women in our media. In the present-day world, 'media is really omnipresent. It affects the minds of young and old, men and women and even children all the time. It influences our thinking. It influences our decisions and forms public opinion and creates sometimes an ideology. The influence of the media is like that of environmental pollution in a city. It poisons you, yet you cannot see it. AU media Sir, including advertisements most of the time have been portraying women negatively. They use women's bodies to sell their products and thus reduce women to objects for sale. This blatant commercial use of women, this indecent display is indeed deplorable. They use women in public to alure the sexual interest of men to sell their products — a very easy way to sell their products. With the increase of commercial advertising in this materialistic society, these companywalas look for an easy way to sell their products with complete disregard for the subject they are using, as if women are mindless, as if women have no soul, as if women have no feeling and they Use them

^a *Representation of*
[Shrimati Ela Ramesh

Bhatt]

only for the sadistic gratification of men.

My next point is that by emphasising only the physical aspect of women^ they reduce women to just attractive bodies or faces and de-emphasise and actually negate women's intelligence, competence and skills. By showing women in stereotype roles of mother, housewife and wife only, they show women as unequal to men. They treat women as lesser beings capable only of certain limited jobs and roles. If any other community had been portrayed so negatively and insultingly, people would have been up in arms, but when it comes to women even progressive newspapers and magazines do not shy away from demeaning women purely for the sake of profit. Unfortunately, the record of Government media is no better. Hoards of radio and TV advertisements and journals distort and abuse and insult women. Let us pick up any issue of Indian Airlines official magazine, SWAGAT, to see advertisements which insult women on every page. I strongly believe that such negative portrayal re-emphasises the lower position of women in our society. It introduces negative attitude towards women. If you reduce a person to a commodity, what else would happen? It is easy to insult or pinch or harass or even abuse that commodity which is woman. Such portrayal affects women's development and it even influences women's own perception of themselves. It perhaps is reflection on our double standards of morality that it is only now that we have thought of a Bill to prohibit indecent portrayal of women. I do appreciate the initiative taken by the Government to introduce the present Bill. It is a very good beginning.

Now, let me say a few words on the scope of the Bill. The scope of the Bill needs to be enlarged. In its present form it is quite limited. We

Women (Prohibition) 268 Bill, 1986—Passed should include the points that I will mention very briefly. The scope of the Bill, as mentioned by the hon Minister, is to cover not only advertisements, but also other publications and also, as the hon. Minister said, that the thrust is beyond obscenity. Therefore, I propose that the scope of the Bill should be further enlarged to specifically include shows, plays, slide shows, video films or a combination of them. They are not covered in the present Bill, as I understand. Nor are they covered by the Cinematograph Act.

Let me say that most States do not have guidelines to cover the performances of public shows, stage plays and their scripts. Most plays also do not have licensing Boards. Our own experience in our State has been that we had to file a civil application in the High Court of Gujarat to appeal that the terms of reference of the Licensing Board may be widened to include the dignity of women. So, a Central Act like this would, be more useful and would certainly be useful in assuring the dignity of women and her status as an equal of man. In widening the scope suitably amendments in Section 3 and in the definition in Section 2 have been made. Also a fresh section may have to be included. In support of these amendments my submission is that the word 'indecent representation' should be understood in a broader way. Public display of the women's body is the most blatant kind of indecency. But it is also insulting to show women as decorated dolls and mindless creatures. It is indecent to reduce women to just an attractive body or an attractive face alone. It is also demeaning and, I think, indecent to show women only as a house-wife, mother, secretary, air hostess, etc. It is against the dignity and against the concept of equality between women and men to constantly show her as servant to men* or subordinate to men. Such portrayal is equally insidious and dan-

gerous also. In reality our women are in every profession. They are working as farmers, workers, engineers, doctors, pilots, politicians, etc. So this should be reflected in all the forums of our media.

The clause exempting women for religious purposes also needs to be cautiously framed, because just by calling something religious, perhaps, you can get away with murder. There are enough examples in calendars. Even children books where scantily dressed female figures are called *devis* are used. Sir, our Constitution also guarantees a status for women. It is equal to that of men. Our founding fathers gave her a position of dignity and respect and as a free and equal citizen of India. But instead of upgrading this status and dignity of women they are being steadily eroded and publicly eroded.

Sir, I strongly appeal to the hon. Minister and to the Government to enlarge the focus of this Bill so that this good opportunity is not lost. Sir, indecency is objectionable. However, indignity and inequality to women are all the more objectionable as they perpetuate lower status of women in our society.

Sir, it is high time we in the Parliament should show not just in writing, but in action, as to how much we respect our women and have our concern for their development. The Bill is a test of our sincerity. Let me know how far our Government is ready to curb the rising power of the commercial companies in this materialistic society; and how far the Government is ready to curb the growing negative power because of the media in our country. The Bill is another test of our sincerity. 7

I support the Bill and appeal to the Government to widen the scope of this Bill. Thank you!

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): Mr P. N. Sukul. Only two minutes.

SHRI P. N. SUKUL: Mr Vice-Chairman, Sir, I am really very thankful to you for giving me a few minutes to speak on this Bill.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): Only two minutes. Not a few minutes.

SHRI P. N. SUKUL; Sir, it is no doubt a very important piece of legislation and it is in the right direction as all our hon. Members have said. But you see, we must take a practical view of things. My predecessor was referring to media. Today, there are two kinds of media, our own media and international media. Now, it is tending to be a small world. You see in Trivandrum wherein radio is available, if you don't give film songs, people will tune to radio Sri Lanka. In Amritsar they can see the T.V. from Pakistan. So the international media is equally important now. We are getting journals from foreign countries also. So in your own country, perhaps, you can put a ban on such things, that is, indecency. Well, to my mind, even vulgarity or indecency lies as much in the person who views the thing of the beauty. According to Zimmerman beauty lies in the eyes of the beholder and not in the holder. Similarly, vulgarity also lies in the eyes of the beholder and not always in the holder. So it is a very delicate ground that we are, in fact, treading. We have to be very, very practical. For example, modelling has already become a profession. They are in modelling. They are earning money. It is a regular profession. Now, what alternative jobs you are going to provide to them? You must be in a position to provide alternative jobs. (*Inter-ruptions*)'

As (regards indecency, gome-body was quoting Rajneesh from

[Shri P. N. Sukul]

that side. According to Rajneesh any man, who, sees a woman in his wife, sees a woman in another woman, So long as you see your wife as a woman, you will view any other woman as a woman. So, the whole psychology has to be changed and that cannot be changed in isolation, in your own country. You are not open to your own media but you are exposed to media of other countries, international media. So, there has to be an international understanding on this subject and well, we will have to proceed on these lines. Otherwise, simply making an enactment or a piece of legislation in your own country, that may not be sufficient, This is, what I wanted to assert. That much alone is not going to serve the purpose. It will be a half-hearted effort and then there will be a lot of controversy on what is decent and what is not decent; on what is vulgar and what is not vulgar. So, all of us have to exercise our minds. Let us take into consideration the practical aspect. You see, if you see a good face of a girl what is wrong with it? In BLITZ Weekly, on the last page, there is a photograph of a pin-up girl. For the last so many decades, it has been there and I remember, 15 or 20 years back, they published it and since they started publishing that pin-up picture on the last page, of course, their circulation has escalated. So, I want to say that hon'ble Minister should also take into consideration the fact that the international media is also available to us, to our children and our men and women and alternative jobs will have to be provided to all those who are having modelling as their profession. Only then, we will be able to do proper justice to the subject and to all concerned. With these words, I support the Bill.

SHRIMATI JAYANTHI NATARAJAN:
Mr. Vice-Chairman, Sir, through you, I would appeal to the

Rajya Sabha Secretariat to add at least Shri or Shrimati because they totally leave women out of the form for questions. There is only Shri. We • are invisible there.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): But Shrimati is added there in questions.

SHRIMATI JAYANTHI NATARAJAN:
No, it is not there. In forms for questions, it is only Shri.

SHRIMATI MARGARET ALVA: Mr. Vice-Chairman, Sir, 19 hon. Members participated in the discussion and I am grateful to all of them for their interest through some of them have left already and I do not think there is very much for me to reply to because everybody has supported the Bill and has said that it is timely, it was needed and has been welcomed. Sir, one question, I think, which has been common with everybody is the question of implementation. Some people said that the BUI has been brought in as a kind of gimmick on the eve of election. Somebody said, it is a way of gaining leverages. I can assure the Members that this has nothing to do with the elections or with anything else. "We represent 50 per cent of the population of this country and it was felt that the status and the image of the Indian woman somehow had been projected in various ways and this was becoming more and more of a problem and many of us, in various walks of life have been demanding that some corrective measures were needed and I do realise and I do accept what the hon'ble Member said that just passing laws does not solve the problem. But I think when you have something with which you can act, the first step has been taken. It is true that sometimes, legislation comes before, perhaps even the public is prepared for it. Specially for social legislation a particular trend has to be set. Sometimes social legislation comes in response to a public de-

mand. In this case, I can assure you that there has been a repeated demand from not only women's organisations but also from many, many other organisations, groups and thinking individuals that something was needed along these lines.

Various suggestions have been made about some word which could have been included or something more which could have been added. Or something which could have been put better. Well, as Ela Bhattji said, this is probably the first ever attempt at a Bill like this anywhere in the world. I do accept the fact that there is scope for improvement. It is like chiselling a carving; you improve with every effort that you put into it. And we are prepared, as "We go along, maybe with the experience over the next two or three years, to see where and how the Bill can be improved.

Sir, there are two or three points which I want to make. One is about protection. We have been] very cautious to see that not anybody and everybody is subjected to search. Particularly at the local level, very often in the name of maintaining law, innocent people can be harassed. Just because of certain other reasons, people can go and seize and create problems for others. We have, therefore, first of all required that before you can enter the place, a search warrant is absolutely necessary. The second thing is that we have provided that the search would take place only during reasonable hours and that any seizure, made by the local officer would be reported to the nearest magistrate within the shortest possible time so that there is no question of personal vendetta at any stage.

We have also made it cognizable but bailable. It is for this reason that where there has been, maybe, some mistake or someone has just been picked up without sufficient grounds, the person has a right to be

bailed out and to defend himself because his fundamental rights are also something to be protected.

As far as punishment is concerned, for the first offender, we have given a chance because, as has been said, he may not know or he may have been misled. So there is no minimum punishment prescribed for the first offence. There is a maximum punishment of two years and fine of up to Rs. 2,000 for the first offence. Where it is repeated—this could happen because there is big money involved in film posters, in various hoardings and other things—for the second offence, we have prescribed a minimum sentence of six months up to a maximum of five years and a minimum fine of Rs. 10,000 which may go upto Rs. one lakh, depending, of course, on who it is.

The other point which I want to mention is that we have provided for certain exemptions under the Act. And this point has been made. We have provided for exemptions, for instance, to material dealing with art, literature, science and so on which would require certain visual representations perhaps; also bona fide religious material, ancient monuments, archaeological sites and so on; and also films requiring certification under the Indian Cinematograph Act. A lot has been said about this Act itself, the censorship question, the Board and the criteria. I am one with you and I do realise that very often what is put out on TV even in "Chitrahaar" cannot be objected to because they are extracts from films which have been cleared by the Censor Board and, therefore, cannot be objected to under the existing code. As you know, the Censor Board is now being transferred to the Department of Culture from the Department of Information and Broadcasting. It will now be part of the Ministry of Human Resource Development. I cannot, on behalf of them, give an assurance, but I can certainly say that we

I Shrimati Margret Alva] are all concerned and perhaps we will be reviewing and seeing how some of the, shall I say, efforts made under this Act to improve the status *And* the projection of Indian women could gradually be translated also into the relevant other provisions under other Departments.

SHRI P. N. SUKUL: What about magazines from other countries?

SHRIMATI MARGARET ALVA: If they are for public distribution, then the right of seizure is there. That we have provided for. The other important thing is the special provision. Somebody said that the small man will get caught, the others will get away. We have made a special provision for the companies. ALL those involved with the publication, with the production, the companies and even the directors and others, would be covered and would be responsible and the question of negligence and so on and so forth would be no reason why they would be let off. We have made special provisions for this. I think this will guarantee that the people at the top will not go scotfree saying that they did not know about it or that they were not responsible. About the offence itself, definitions have been discussed and I don't think there is very much need for me to detail them because there has been allround support to these. I can only say that as far as the provisions in the IPC are concerned, they exist. As I said at the beginning, we felt that something more and beyond just indecency or vulgarity was called for and, therefore, I think all our women who spoke so well, have brought out the fact that this image of the Indian women, the way it is being denigrated, literally reduced to objects of sale or selling commodities, being equaled to fridges and other consumable items, is something which we have got to fight back. This is why we feel with this added support to the women's cause in this country and with support from all sections, irres-

pective of parties, age groups or the regions from which they have come, everyone has supported the Bill, we will be able to implement these provisions. I am grateful for this support and I believe that this piece of legislation will be welcomed by everybody outside as well and would mark a very important step forward in the country's effort at improving the status of the woman, give her a new projection in the media as an equal citizen.

Only Mr. Sukul had a couple of points. We are not banning modelling, we are not banning beautiful faces, we are not banning things of beauty or things of joy. We are only trying to say that they need to be projected the way that they should be projected. I can assure him that none of us want to bloat our models. We are only talking about presenting the model in a manner which will bring dignity not only to herself but to all women in this country. I am not talking about the standards in other countries or what they are doing. Perhaps if they see a lot more of what we have done, they will have something to follow which they do not have at the moment.

With these words I once again thank all those who have participated and I can assure the House that before long I shall call groups of women from all over the country representing particularly women's organisations, to see how some of the social legislations which we have passed over the last two sessions may be more effectively implemented, because, I think, this social legislation requires a massive support from women and I wish to repeat and emphasise, from men as well. Today when the Bill started and I went out, some of my colleagues said, "*Aaz to mahitaon ka din hai; aaz to aap boliyega*". This is not the approach. It has been said before when social legislations came. This is a social question and, I think, as somebody said, men are as much responsible for the image of their da-

ughters, of their wives, their mothers and the women of this country. Therefore, I don't look at it in isolation. We need support and if all of us work together, then we can hope to implement this in a much more meaningful way.

With these words I commend the Bill.

SHRI J. P. GOYAL (Uttar Pra-deish):
What about the Film Censor Board?

SHRIMATI MARGARET ALVA: I said it, it does not come directly under me, but I can assure you that women are very active and are not going to let it go unaffected.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): The question is:

That the Bill to prohibit indecent representation of women through advertisements or in publications, writings, paintings, figures or in any other manner and for matters connected therewith or incidental thereto be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): We shall now take up the clause-by-clause consideration of the Bill.

Clause 2: Definitions

SHRIMATI ELA RAMESH BHATT: Sir, I move:

1. "That at page 1 line 12, after the words 'smoke or gas' the words 'any hoarding, poster or visual of any kind' fee inserted."

2. That at page 2, for lines 1 to 7 the following be substituted, namely:—

'(c) 'indecent representation of women' means any public depic-

tion for commercial gain in any manner of the figure of a women, her form or body or any part thereof or exhibition of the person of a woman or the description of a happening to a woman, either toy herself or in conjunction with males, in such a way as to have the effect of being Indecent or of being derogatory to her dignity as a human being or denigrating her status as an equal of man, or is likely to deprave, corrupt or injure the public morality or morals of any person or persons of any class or age group notwithstanding that persons in any other class or age group may not be similarly affected!."

3. "That at page 2, after line 11. the following be inserted, namely:-

(g) 'women' means a female of any age.

The questions wete put and the motions were negatived.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): I shall now put clause 2 to vote.

The question is;

"That Clause 2 stand part of the Bill."

The motion was adopted.

Clause 3—Prohibition of advertisements containing indecent representation of women.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): We shall now take up Clause 3. There is one amendment by Shrimati Ela Bhatt.

SHRIMATI ELA RAMESH BHATT: Sir, I beg to move:

4. "That at page 2, for lines 12 to 14, the following be substituted, namely:—

No person shall publish or cause to be published or present or cause to be presented Or describe or cause to be described in a public manner or arrange or take part in publication or exhibition or description of any advertisement or a show, or a play, or a slideshow or a videotape or a report, or a story or a coverage which contains indecent representation of women in any form."

The question was proposed.

SHRIMATI ELA KAMESH BHATT: Sir, if the honourable Ministr agrees to think about it further, I would like to withdraw the amendment.

SHRIMATI MARGARET ALVA: AH right.

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): Is it the pleasure of the House that leave be granted to the honourable Member to withdraw her amendment?

SOME HON. MEMBERS: Yes.

**The amendment No. 4 was, by leave, withdrawn.*

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): Now, I shall put Clause 3 to vote.

The question is:

That Clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

For the text of amendment, vide col. supra.

Clause 4 to 10 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRIMATI MARGARET ALVA Sir, I beg to move:

"That the Bill be passed."

The question was put and the motion was adopted.

**THE INDUSTRIAL, FINANCE CORPORATION (AMENDMENT)
BILL, 1986—contd.**

THE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): Now, we shall take up further consideration of the Industrial Finance Corporation (Amendment) Bill, 1986. Yes, Mr. Ashwani Kumar.

श्री अश्विनी कुमार (बिहार) :
माननीय उपसभाध्यक्ष महोदय, सब से पहले मैं आपके माध्यम से मंत्री जी का और सदन का ध्यान इस ओर आकर्षित करना चाहूँगा कि यह बिल सरकार कितनी तड़पन के साथ लाई है।

इसका एक उदाहरण यह है कि पिछले तीन सेशन से यह शंट होता चला आ रहा है और केवल तीन सेशन में शंट ही नहीं हो रहा है, पिछले तीन दिनों में भी सब से आखिर में इसका नम्बर पांच बजे के बाद लाया जाता है। यह कितना महत्वपूर्ण बिल है... (व्यवधान)

उपसभाध्यक्ष (श्री पवन कुमार बांसल) : सदन का जितना भी समय है, उसकी महत्ता एक बराबर है।

श्री अश्विनी कुमार : नहीं, महत्ता जरूर है परन्तु कल यह बिल डिसकस हुआ और आज दूसरा बिल पहले पास कर दिया गया। इसको बाद में डिप दिया गया। यह मैं अपने विचार रखना चाहता हूँ। सदन का सारा विषय